FORM NO. 21

(See rule 114)

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CENTRAL ADMINISTRATIVE TRIBUNAL CIRCUIT BENCH, LUCKNOW

ARRA

Registration No. 290 of 1989 98 (4,

Person Regulary

RESPONSENT(3) Show Go K. Nagchandi

Particulars to be examined

Endorsement as to result of examination

- 1. Is the appeal competent ?
- 2. a) Is the application in the prescribed form ?
 - b) Is the application in paper book form ?
 - c) Have six complete sets of the application been fixed ?
- 3. a) Is the appeal in time?
 - h) If not, by how many days it is beyond time?
 - c) Has sufficient case for not making the application in time, been filed?
- 4. Has the document of authorisation Vakalatnama been filed?
- 5. Is the application accompanied by B.D./Postal Order for Rs.50/-
- 6. Has the certified copy/copies of the order(s) against which the application is made been filed?
- 7. a) Have the copies of the documents/relied upon by the applicant and mentioned in the application, been filed ?
 - h) Have the documents referred to in (a) above only attested by a Gazetted Officer and numbered accordingly ?
 - c) Are the documents referred to in (a) above neatly typed in double sapee ?
- 8. Has the index of documents been filed and pageing done properly?
- Have the chronological details of representation made and the out come of such representation been indicated in the application?
- 10. Is the matter raised in the application pending before any court of Law or any other Bench of Tribunal?

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Endorsement as to result of examination

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- b) Under distinct heads ?
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- d) Types in rously space on one side of the paper ?
- 18. Have the marridulars for incerim croor prayed for indicated with pressure ?
- 19, whather all the remedies have been exhausted.

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Central Administrative Tribunal, Circuit Bench,

Lucknow.

Registration (0.A. No. 290 of 1990 (L)

G.K. Nagchandi

.. Petitioner

Vs.

Union of India and Others

... Respondents

Hon'ble Mr. K. Obayya, AM

JUDGMENT

(Delivered by Hon'ble DK Agrawal, JM)

This application under Section 19 of the Administrative TribunalsAct, 1985, has been filed by the above named applicant aggrieved with the order of transfer dated 22-8-1990 transferring him from Lucknow to Madras in the same capacity i.e. Administrative Officer under the Directorate of Song and Drama Division, Ministry of Information and Broadcasting, New Delhi. The applicant has come forward with a number of grounds which we need not deal at length. It is suffice to say that the applicant has already made a representation d-ated 27-8-1990 to Director, Song and Drama Division, Ministry of Information and Broadcasting, Government of India, New-Delhi, which has duly been forwarded by the Regional/Director, Song and Drama Division, Ministry of Information & Broadcasting, Lucknow on 28-8-1990. We are of the opinion that the transfer is an incident of service - all the same it is the bounden duty of the competent authority to take into account the hardship likely to be undergone by a public servant in regard to the transfer or his work and conduct in the department. It is urged before us that the applicant's work and conduct has been satisfactory

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throghout. It has been further contended on behalf of the applicant that the applicant may have been misunderstood by his superior for one or the other reasons and that the applicant has been straightforward in his conduct so far. However, even if it which be correct, we are of the opinion that it is for the competent authority to take in account all these factors and sympathetically consider the representation made by him. We hope that the competent authority would take into account all these facts before he takes a decision on the representation made by the applicant on 27-8-1990. We, therefore, dispose of this petition with the direction to respondent t no. 2 to dispose of the representation dated 27-8-1990 made by the applicant taking into account all the facts and, if possible, after giving an opportunity of personal hearing to the applicant and that the transfer in question will not be implemented till a decision to said representation. The petition is disposed of accordingly without any order as to costs.

> DR 6982007 31.8.90

Dated : Lucknow

August 31, 1990.

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL, CIRCUIT BENCH LUCKNOW.

Original Application No. 296f 1990 (C,

APPLICATION UNDER SECTION 19 OF THE ADMINISTRATIVE TRIBUNAL ACT, 1985.

G.K.Nagchandi

... Applicant

Versus

Union of India and others.

... Respondents.

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1. Application

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- 2. Annexure No.A-1
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 22.8.90 from Lucknow to Hadras.
- 3. Annexure No.A-2
 Copy of impugned order dated 27.8.90
 relieving the applicant.

() Juday 4. Vakalatnama

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Compilation No. 2

Noted for 31/0/90 -

1. Annexure No.A-3
Photocopy of the application dt.25.8.87

2. Annexure No. A-4
Photostat copu of Office Memorandum 23 - 25
dated 3.4.1986.

3. Annexure No. A-5
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For	use in Tribunal's Office Signature of Applicant	the .
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Date of receipt by post Registration No. Signature Registration No.



BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL, CIRCUIT BENCH LUCKNOW.

Original Application No. 2900f 1990. (L)

G.K.Nagchandi, aged about 50 years s/o Late Sri K.W. Nagchandi r/o 116A, Faizabad Road, Lucknow(employed as Administratione Officer, Song and Drama Division, Ministry of Information and Broadcasting, Government of India, Lucknow)

... Applicant

Versus

- 1.Union of India through the Secretary, Ministry of Information and Broadcasting, New Delhi.
- 2.Director,Song and Drama Division,Ministry of
 Information and Broadcasting, 15/16,Subhash Marg,
 Daryaganj,New Delhi- 11 0002.
- 3. The Deputy Director, Song and Drama Division, Ministry of Information and Broadcasting, Lucknow.
- 4.Sri H.P.Solanki, Former Dy.Director, Song and Drama Division, Hinistry of Information and Broadcasting Lucknow(now posted as Dy.Director, Song and Drama Division, Ministry of Information and Broadcasting, New Delhi).

... Respondents.

Details of Application.

1.Particulars of the order against which application is made.

The application is directed against the following orders:

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- (a) No.A-22013/1/90-Admm.I dated 22.8.90

 passed by the Director, Song and Drama Division,

 Ministry of Information and Broadcasting, New Delhi

 (Respondent No.2) transferring the applicant from

 Lucknow to Madras(Annexure No.A-1).
- (b) No.A-22013/1/90-Admn.I dated 27.8.90
 passed by the Dy.Director, Song and Drama Division
 Ministry of Information and Broadcasting, Lucknow
 (Respondent No.3) relieving the applicant of his duties
 in the after-noon of 22 27.8.90 with a request to
 handover the charge of his table/office belongings.

 (Annexure No.A-2).

2. Jurisdiction of the Tribunal:

The applicant declares that the subject matter of the order against which he wants redressal is within the jurisdiction of the Tribunal.

3.Limitation

The applicant further declares that the application is within the limitation period prescribed in Section 21 of the Administrative Tribunals, Act, 1985.

4. Facts of the case.

The facts of the case are given below:

That the applicant was appointed as Technical Assistant w.e.f.18.6.1969 and was posted at Song and Drama Division, Ministry of Information and Broadcasting, Bhopal, where he served upto 1972.

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From there he was posted to Patna during 1973 and served upto 1976. During 1977 and 1978 the applicant was transferred from Patna to Siligudi, Siligudi to Delhi and them from Delhi to Pune. During 1979 he was posted to Bhopal where he served upto April 1980 and then he was posted to Delhi for a brief spell of 8 months from May 1980 to December 1980. During 1981 he was again transferred to Bhopal on promotion as Administrative Officer. During August 1983 he was transferred to Guahati and then to Pune. During October 1984 the applicant was sent on deputation to Directorate of Field Publicity, Ministry of Information and Broadcasting where he served till 1988. The applicant was posted at Song and Drama Division Lucknow consequent upon repatriation of his services from Directorate of Field Publicity vide Office order No.A-22013/2/87-Admn.I dated 3.11.88.

- (B) That when the applicant was about to be repatriated to the parent cadre the applicant submitted an application dated 25.9.87 to the Respondent No.2 through proper channels for posting to Bhopal on the ground of his ill health and his wife's employment in the Directorate of Industries. Bhopal. A photostat copy of the application dated 25.9.87 is being annexed as Annexure No.A-3.
- of India, Department of Personnel and Public Grievances and Pension 0.11.No.28034/7/86-Estt(A) dated
 3.4.1986 the case of the applicant should have
 been considered by the Respondent No.2 sympathically and he should have been posted at Song and Drama

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Division, Bhopal or some other station in Madhya Pradesh. A photostat copy of Office Memorandum dated 3.4.1986 is being annexed as Annexure No.A-4. However instead of posting the applicant at Bhopal the applicant was transferred to Lucknow as stated above. That one Sri Ram Gopal L.D.C. was transferred from Lucknow to Darbhanga by the Respondent No.4 while he was serving as Dy.Director, Song and Drama Division Lucknow on 30.6.89 with a view to accommodate one of his man (Sri Sahabdin). The said Ram Gopal preferred a representation against his transfer to the Respondent No.2. In normal course the representation should have been processed through the applicant but the Respondent No.4 sent the same to the Respondent No.2 directly alongwith his comments/recommendations. In his recommendation the Respondent No.4 had made allegations of various complaints against the said Sri Ram Gopal. The applicant was called by the Respondent No.2 to New Delhi and asked to submit his comments on the representation and after consideration of the same the transfer order passed by the Respondent No.4 was cancelled on 25.8.89. The Respondent No.4 tell insulted and humilitated due to cancellation of the transfer of the said Sri Ram Gopal and considered the applicant the root cause of his insult and had threatened the applicant of its consequences. The Respondent No.4 had in the an unequivocal terms told that the applicant shall face its consequences in his transfer.

the notice of the applicant in which Rs.36/- was misappropriated by Sri Sahabdin. As already stated Sri Sahabdin was the trusted man of then Dy.Director (Respondent No.4). This money was entrusted to 3ri

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Sahabdin on 31.7.89 but he deliberately kept it out of record to strengthen the charge levelled against Sri Ram Gopal. It appeared to the applicant that the then Dy.Director was also a party to it. The matter was therefore reported to the Respondent No.2 by the applicant vide letter No.40/1/1/89-Confi/A.O./
LKO dated 16.9.89. This further annoyed the Respondent No.4. A photostat copy of the letter dated 16.9.89 is being annexed as Annexure Mo.5.

(F) That the applicant had also come across certain instances of financial mismanagement by the then Deputy Director, Song and Drama Division, Lucknow. Since the matter involved substantial amount of money, the applicant as Drawing & Disbursing Officer, had reported the matter to the Respondent No.2 for necessary action vide letter No.DO/1/1/89/Conf/A.O./ LKO dated 16.3.89. A photostat copy of the letter dated 16.9.89 is being annexed as Annexura No.6. However, no action was taken by the Respondent No.2 in the matter perhaps due to retirement of the Joint Director and change in the posting of the Director. applicant, therefore, wrote to the Respondent No. 2 vide letter No.1/1/89/Conf/AO/LKO dated 4.2.90. In this letter the applicant had stated about his apprehension of a posting at a far away place meaning thereby that protection was given to a wrongful person and punishment to an honest and duty bound officer. A photostat copy of the letter dated 4.2.1990 is being annexed as Annexure No.7.

(G) That the applicant submitted an application to the Respondent No.2 on 28.3.89 for transfer from Lucknew to Bhopal on compassionate grounds and stated that he was prepared to forego transfer benefits.

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This application was/firewerked through proper channels and it was forwarded to the Respondent No.2 by the Dy.Director Song and Drama Division, Lucknow vide letter No.A-190/2/2/-33 S & D/LHO dated 30.3.89. A photostat copy of the application dated 28.3.89 is being annexed as Annexure No.3. The Administrative Officer working at Ehopal was transferred to Chandigarh, but instead of transferring the applicant, the Administrative at Chandigarh was transferred to Bhopal vide order No.4/32/89-Admn-I dated 2.2.90.

- (H) That the applicant was totally surprised to see the above transfer order and sent a telegram on 9.2.30 alongwith a copy of the same by post to the Respondent No.2 and prayed for reconsideration of the matter. A photostat copy of the office of the telegram dated 9.2.30 is being annexed as Annexure No.2
- addressed to the Hon'ble Prime Minister recarding delay in payment of bills to the registered parties, by one Sri R.D. Shukla, resident of C-131, Sector-C, Mahanagar, Lucknow. A copy of the complaint was separately sent to the applicant. Copy of this complaint was also endorsed to then Dy. Director, Song and Drama, Division, Lucknow. A photostat copy of this complaint is being annexed as Annexure No. A-10. The applicant had put up an office note to the then Deputy Director on 30.3.90 and suggested that to sort out the problems, the matter should be investigated

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and payment be materialised thereafter and in this matter the cooperation of registered parties may be sought. True copy of the Office note dated 30.3.90 is being annexed as Annexure No. A-11. No decision was, however, taken by the Deputy Director on this noting. As the parties were pressing for early payment of their bills, the applicant vide letter No.AO/1/LKO/Conf dated 4.4.90 reported the matter to the Office of Respondent No. 2 and requested for an early action/direction in the matter. A photostat copy of letter dated 4.4.90 is being annexed as Annexure No. A-12. However, no direction was received from the Respondent No. 2 and therefore, the applicant sent a telegram on 24.5.90 for early issue of orders. A photostat copy of the telegram dated 24.4.1990 is being annexed as Annexure No.A-13. From the noting dated 30.3.90 and subsequent letter dated 4.4.90 and telegram dated 24.4.90 it is obvious that the applicant did his level best to release the payment after due scrutiny but in the absence of any order, the payment was delayed. The payment was, however, made during June 1990 under the orders of Respondent No.3.

No.4 was transferred from Lucknow to New Delhi.

Prior to his departure he had threatened the applicant that somehow he will get the applicant transferred to a distant place and take revenge of the insult, humilitations suffered by him and the complaint about the financial mismanagement made by the applicant. Presently the respondent No.4 is into the office of Respondent No.2 and therefore, in a position to management the transfer of the applicant.

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- That on 16.7.90, news items appeared in local dalies regarding a meeting of registered Artists held on 14.7.90. In these news items allegations were levelled against the applicant and disciplinary action was demanded against the applicant. Here it may be stated that the payments, which were allegedly delayed, had already been made in June 1990 and the applicant had done his job as an honest and conscious man and there was no substance or truth in the news paper report. A photostat copy of the news item dated 16.7.90 is being annexed as Annexure No.A-14.
- Secretary, U.P.Panjikrit Kalakar Sangh, Lucknow on 18.7.1990 to the Mon'ble Minister for Information and Broadcasting, New Delhi with a copy to the respondent No.2. Allegations were levelled in this complaint against the applicant about charging of 10-15% commission. This complaint was forwarded by the Respondent No.2 to the Respondent No.3 for comments, vide letter No.22011/2/88-Niti dated 27.7.1990. A photostat copy of the letter dated 27.7.90 alongwith the complaint dated 18.7.90 is being annexed as Annexure No.A-15. In the complaint various allegations were made against the Respondent No.3.
- (N) That the whole matter was explained to the Respondent No.2 by the Respondent No.3 vide D.O. No.R-1101/7/90/Meena/Lakh. dated 3.8.90, a true copy of which is being annexed as Annexure No.A-16. A perusal of this letter will reveal that the Deputy Director has denied all the allegations as

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motivated, as the parties are not prepared for repeated rehearsals for improvement in the standard of programmes. On the same date i.e.3.8.1990 the Respondent No.3 has also written D.O.No.R-11012/7/90/S & D/LKO dated 3.8.90 giving the sequence of various events ever since he joined at Lucknow and requested the Headquarters to remain neutral and vigilant about the entire flimed matter. A true copy of the D.O.letter dated 3.8.90 is being annexed as Annexure No.A-17.

- (N) That again on 1.8.1990 demonstrations were held in front of the office of Respondent No.3 demanding the removal of Respondent No.3 and the applicant. The news items in this regard are on 2.8.1990 in the local dailies. Photostat copies of the news items are being annexed as Annexure No.A-18. A meeting was again held on 24.8.1990 demanding the action against the officers in the office of Respondent No.3 and the news item was published on 25.8.90.
- meetings and news items were the creation of those who were submitting false bills and producing substandard programmes. These interested persons were very much worried because their evil designs were foiled by the applicant and the Respondent No.3 and, therefore, these activities were started to wreck the morale of the applicant and get the applicant eased out of his office by way of punishment.
- (P) That to the utter surprise of the applicant ignoring the comments/recommendation of the Respondent No.3 vide his letters dated 3.8.1990(Annexures A-16

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and A-17), the Respondent No. 2 has issued the transfer order of the applicant from Lucknow to Madras vide impugned transfer order dated 22.8.1990(Annexure A-1). This transfer order has been allegedly issued in public interest, but in fact this is the handiwork of the Respondent No.4, and has been passed by way of punishment without ascertaining the truths and without affording an opportunity of hearing to the applicant. This transfer order was received in the Office of Respondent No. 2 on 27.8.90 and on the same date the Respondent No.3 relieved the applicant from his duties on 27.8.90(afternoon) and requested the applicant to hand overthe charge of his table/ office belongings vide impugned order dated 27.8.90 (Annexure A-2). It may be stated here that relieving of the applicant prior to handing over the charge is arbitrary, uncalled for and bad in the eyes of law. The applicant has not yet handed over the charge and is still helding the charge of his office. No one has been posted in place of the applicant so far.

transfer order has not been ordered in public interest. It has been issued as a punishment, on the basis of alleged complaint and news items, without affording any opportunity to the applicant in violation of the principles of natural justice. The then Deputy Director, who is now at New Delhi has succeeded in revenging his heart felt insult and humilitation and manovoured the transfer of the applicant to Madras, instead of Ehopal, due to strong prejudice and malice. The applicant has not yet completed 2 years at Lucknow and in normal course he is entitled to serve upto 3 years at Lucknow. The applicant is advised to

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state that the transfer order is violative of
Article 14 and 16 of the Constitution. Further it
may also be stated that the applicant has been made
a scape goat for the alleged complaint and no one
else has been transferred out.

- (R) That the allegations of bribery and charging of commission are utterly false and motivated.

 Instead of transferring the applicant, the Respondents 1 to 3 should have enquired into the allegations and disciplinary action could have been taken against the applicant, if found guilty. The applicant has more than 21 years excellent service to his credit and hasnot been awarded any adverse entry or punishment in his entire career.
- representation to the Respondent No.2 against his transfer through the Respondent No.3 on 27.8.90. Photostat copies of the representation dated 27.8.90 togetherwith an application dated 27.8.90 are being annexed as Annexure No.A-19. In his application the applicant has also submitted that handing over and taking over of the charge will be done after the reply of the representation. The said representation has been forwarded by Respondent No.3 to the Respondent No.2 vide letter No.A-19012/2/88/ S & D/LKO-29 dated 28.8.90. A photostat copy of which is being Annexure No.A-20.

5. Grounds for relief with legal provisions:-

Because the impugned transfer has been ordered contrary to the provisions of C.M.No.28034/7/86-Estt(A)dated
3.4.1986.

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(b)

Because the applicant had already of hid for transfer to Bhopal, where his wife is employed in terms O.M. dated 3.4.1986, but his request was not considered and some one else was posted to Bhopal.

(c)

Because the impugned transfer order has not been passed in public interest, as stated, but it has been manovoured by the Respondent No.4 due to strong prejudice, bias and malice.

(d)

Because the impugned transfer order has been passed on the basis of alleged complaint without verifying its veracity and without affording any opportunity to the applicant, as a punishment in violation of the principles of natural justice.

(e)

Because the impugned transfer order is wholly arbitrary, unreasonable and violative of Articles 14 and 16 of the Constitution.

(f)

Because the transfer by way of punishment is wholly illegal and uncalled for in the circumstances of the case.

(g)

Because the applicant has not completed even a period of two

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years at Lucknow and his transfer is premature.

- (h) Because the applicant has been relieved in a big haste and then requested to hand over the charge.

 The relieving order, therefore, bad in the eyes of law.
- (i) Because the applicant is still holding the charge and has not yet handed over the charge of his table/ office belongings.
- (j) Because no one has been posted in the place of the applicant so far.
- (k) Because the representation preferred by the applicant against his transfer is pending.
- 6. Details of the remedies exhausted:

The applicant declares that he has availed of all the remedies available to him under the relevant service rules etc. However, no statutory representation lies against the transfer.

.7.Matters not previously filed or pending with any court:

The applicant further declares that he had not previously filed any application, writ petition or suit regarding the matter in respect of which this application has been made before any court of any other authority or any other mench of the

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Tribunal nor any such application, writ petition or suit is pending before any of them.

8.Reliefs sought:

In view of the facts mentioned in para 6 above, the applicant prays for the following reliefs:-

- issue of a writ, order or direction in the nature of CERT_ORARI quashing the impugned order of transfer dated 22.8.90 passed by Respondent No.2, as contained in Annexure A-1
- issue of a writ, order or direction in the nature of CERTIORARI quashing the impugned order of relieving dated 27.8.90 passed by Respondent No.3, as contained in Annexure A-2.
- issue of any other writ, order or direction
 as this Hon'ble Tribunal may deem fit
 in the circumstances of the case.
- (d) allow this petition with cost.
- 9. Interim order, if any prayed for:

Pending final decision on the application the applicant seeks the following interim relief:

The operation of the impugned transfer order dated 22.8.90 issued by Respondent No.2 (contained in Annexure A-1) and the relieving order dated 27.8.90 issued by the Respondent No.3 may kindly be stayed and the applicant be allowed to function as hithertofore.

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10. Not applicable

11. Particulars of Bank Draft/Postal Order filed in respect of the application fee:

High Court, Lucknow Post Office I.P.O No. 8-02-4/4780 dated 29.8.90 for Rs.50.00

12. List of enclosures:-

- 1. Annexure No. A-1 Copy of impugned transfer order dated 22.8.90 from Lucknow to Madras.
- 2. Annexure No. A-2 Copy of order dated 27.8.90 relieving the applicant.
- 3. Annexure No. A-3 Photocopy of the application dated 25.8.87.
- 4. Annexure No. A-4 Photostat copy of Office

 Memorandum dated 3.4.1986.
- 5. Annexure No. A-5 Photocopy of the letter dated 16.9.89.
- 6. Annexure No. A-6 Photostat copy of letter dated 16.9.89.
- 7. Annexure No. A-7 Photostat copy of letter dated 4.2.1990.
- 8. Annexure No. A-8 Photocopy of the application dated 28.3.89.
- 9. Annexure No. A-9 Photostat copy of the Office copy of the telegram dated 9.2.90.
- 10. Annexure No. A-10 Photostat copy of the complaint dated March 1990.

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- 11. Annexure No. A-11 True copy of the Office note dated 30.3.1990.
- 12. Annexure No. A-12 Photostat copy of letter dated 4.4.1990.
- 13. Annexure No. A-13 Photostat copy of telegram dated 24.5.1990.
- 14. Annexure No. A-14 Photostat copy of news item dated 16.7.90.
- 15. Annexure No. A-15 Photostat copy of letter dated 27.7.90 alongwith the complaint dated 18.7.90.
- 16. Annexure No. A-16 Crue copy of D.O. letter dated 3.8.90 from Respondent No.3.
- 17. Annexure No. A-17 True copy of D.O. letter dated 3.8.90.
- 18. Annexure No. A-18 Photostat copies of the news items.
- 19. Annexure No. A-19 Photostat copies of representation dated 27.8.90 together with an application dated 27.8.90.
- 20. Annexure No. A-20 Photostat copy of letter dated
 28.9.90 forwarding the represen-

tation.

Lucknows

Dated: August 28, 1990.

I,G.K.Nagchandi S/O Late Sri K.W.Nagchandi age about 50 years working as Administrative officer in the Office of Dy.Director Song & Drama Division, Ministry of Information and Broadcasting, Lucknew

VERIFICATION

B.

R/O 116/A, Faizabad Road Lucknow do hereby verify that the contents of Paras 1,4,6,7,8,9,10,11 and 12 are true to my personal knowledge and those of paras 2,3 and 5 are believed to be true on legal advice and I have not suppressed any material facts.

Signature of the applicant

Lucknow:

Dated: August 28, 1990.

To,

The Registrar,
Central Administrative Tribunal
Circuit Bench, Lucknow.

In the Central Administrative Tribunal, Circuit Bench, Lucknow O.A. No. of 1990

G.K. Nagchandi Union of India & others -- Applicant RN --- Respondents

ANNEXURE A-1 (8)

No 1A_ 22013/1/20_Admn. I Song and Orame Division Ministry of Information & Broadcasting

> 15/16, Subhash Marg, Darya Ganj, N. Delhi-110002

Dated 22nd August,90

ORDER

Officer

Sh. G. K. Nagchandi, Alministrative Fong and Drama Division, Lucknow, is transfered to Madras Regional Office of the Division, with immediate effect.

The transfer of Sh. Nagchandi is ordered in public interest and he shall be entitled for all transfer benefits

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(DR. P.K. NAMDI)

LE RECTOR

Copy to: Sh. G. K. Ngadhandi, Administrative Officer, S&DD, Lucknow

- 2. Sh. B.P. Sinha, Deputy Director, Song and Drema Division, Lucknow, with the request to transfer relieve Sh. Nagchandi immediately on the receipt of this order after taking over the charge from him of D&DO.
- 3. Pay and Accounts Office (IRLA), Ministry of I & B, A.G.C.R. Building, New Delhi.
- 4. All pay and Account Offices in accounts with S&D.Division.
- 5. Deputy Director, Song and Drame Division, Medras.
- 6, All Officers/Sections at the Hd.Qrs. of the Division.

(DR. P.K. NAIDI) DIRECTOR

In the Contral Administrative Tribunal, Circuit Bench, Lucknow O.A. No. of 1990

G.K. Nagchandi Vs. Union of India & others

ANNEXURE A-2

NO. A.22013/1/90-Adim.I Song and Drama Division Linistry of Information and Broadcasting

110-A, Paizabad Houd, Luc's low.

Jatol 27th August, 15)

011021

Consequent upon his transfer vite order no. A.22013/1/20-Larm.I, dated 12.8.100 3 ri 3.8. Majchondl, huministrative officer is relieved of his duties to-usy, in the after-mon of 27th adjust, 1800. He is requested to hand over the charge of a table/office heavising.

Jejusy ofrector 27.840

dopy to the alreator, and manual product for als that he had needed not reduced.

(... Siaha) Julacy sirector

Le. Engl Odi 28.8.90

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In the	Central Adminis	hative Tribu	mal W	20 महोवय
_	Tries		animan Property TWO RAU	FEE E
	Vag chondi			
Union	of India and oth	्र बनाम	प्रतिवादी (रे	पान्हेंट)
नं० मु	Vs . भू किताद कर की पुकदमा सन् लिखे मुकद्दमा में अपनी ओर	पेशी को ता०	9E Sinah Ad	
512	- lag ?-th Lane Ni	shatgonj due	zknow!	वकील - महोदय
4	(Rogn. No. U.P. 2	388/1987)	•	एडदो केट
मुक्दमा न॰ नाम फरोक्ने	को अपना वकील नियुक्त क हूं कि इस मुक्तदमा में वकी कुछ पंरवी व जवाबदेही व लौटावें या हमारी ओर से मुलहनामा व इकबालदावा अपने हस्ताक्षरसे दाखिल क रुपया जमा करें या हमारी हुआ रुपवा अपने या हमारे नियुक्त करें वकील महोदय स्वीकार हैं और होगी मैं य या अपने किसी पंरोकार के एक तरफ मेरे खिलाफ फैस पर नहीं होगी इसीलिए व समय पर काम आवे।	रके प्रतिज्ञा (इकरार ल महोदय स्वयं अ प्रश्नोत्तर करें या व डिगरी जारी करावे तथा अपील निगरा रें और तसदीक करें या विपक्षी (फरी हस्ताक्षर युक्त (द हारा की गई वह ह भी स्वीकार करा हो भेजता रहूंगा अप	त्यवा अन्य वकील कोई कागज दाखित ते और रुपया वसूत नी हमारी ओर से रेया मुकद्दमा उठा कासनी) का दाखि स्तखती) रसीद ले सब कार्यवाही हम ता हुं कि इर पेशी गर मुकद्दमा अदम सकी जिम्सेदारी मे	हारा जो न करें या न करें या हमारे या वें या कोई वल किया वें या पच को सर्वथा पर स्वयं परवी में रे वकील
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दिनांक महीना सन १६ ई०

Ch. 27/8/90

P.S.

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

CIRCUIT BENCH, LUCKNOW O.A.No. 361 of 1990 (L)

C.K.NAGCHANDI

.. Applicant

-versus-

Union of India and others

.. Opposite parties

COUNTER AFFIDAVIT ON BEHALF OF OF POSITE PARTIES.

I. Dr. P.K. Nandi

aged about 47 years, son of Late Sh. Guiram Fandi
at present posted as Director

in the office of Song & Drama Division, Ministry of Information and Broadcasting, Darya Ganj, New Delhi do hereby solemnly affirm and state as under:

- 1. That the deponent is the opposite party No. 2 in the above case and he has been authorised to file this counter affidavit on behalf of all the opposite parties.
- 2. That the deponent has read and understand the contents of the application and is fully conversant with the facts stated in the application and he is in a position to give parawise comments as herinunder:
- 3. That the contents of para 1 to 3 of the application needs no comments.
- 4. That the contents of para 4.1 of the application are admitted to the extent that the application was posted at Lucknow consequent upon his repatriation from deputation post. This was not the transfer.

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That in reply to the contents of para 4.2 of 5. the application, it is submitted that in this para true picture of the case has not been indicated. remains that prior to the posting of the applicant to Lucknow in November 1988, he was working on deputation with Directorate of Field Publicity at Bhopal, an another sister media unit of the Information & Broadcasting Ministry. On his repatriation from deputation, the applicant could not be posted at Bhopal due to administrative reasons (as there was no vacancy in the grade at that station). However, he was posted at Lucknow, the nearest station. No doubt it is the policy of the Government that as far as possible and within the constraints of administrative feasibility, the husband and wife are to be posted at the same station, but since there was no vacancy in the grade at Bhopal, the request of the applicant could not be considered. Again when the Administrative Officer Bhopal was posted vice Administrative Officer, Chandigarh, im February 1990, the request of the applicant could not be considered, because the case of Administrative officer, posted at Bhopal and who is still working at Bhopal, also comes up under the purview of the DP&T's OM No. 28034/7/86-Estt. (A) dated 3.4.1986, as his wife is working as a Teacher under the State Government of Haryana i.e. at Faridabad. Because of his long illness and other family problems, it was observed that he was not in a position to cop-up with the heavy work load of Chandigarh

Director 1

Regional office of this Division (Chandigarh Regional office is the heaviest office in so far as work-load is concerned at Lucknow Regional Office at No. 2), and as such was posted at Bhopal, which was not only a light centre but also nearest to his family.

- ti is submitted that is relates to Shri H.P.Selanky,
 Deputy Director, Song & Drama Division, against whom
 certain allegations have been levelled. Shri Solanky,
 has not been made a party in the case in his personal
 capacity. Since the acts reported to have been committed
 by Shri Solanky, cannot be termed as to have been done
 in his capacity of Deputy Director, it is for him to deny
 or admit the contents of these paras. However, contents
 of para 4.5 to the extent that the private parties had
 meetings, dharnas and demanded the action against the
 Deputy Director and Administrative Officer are admitted.
- 7. That the contents of para 4.6 of the application are not disputed.
- are incorrect and misconceived and in reply it is submitted that the Division has received several complaints from VIPs and also from the private Registered Parties alleging that the private registered parties under the Lucknow Regional office are being harassed by way of demanding bribe. This appeared in the local newspapers and also the artists of the Private Regd. Parties held Dharna etc. before the office premises, resulting bad name to the office of the Division. With a view to streamline the

"3 & Director Tel: 273042 working of the Regional office and to difuse the situation, it was considered appropriate to transfer the Administrative Officer i.e. the applicant from Lucknow. However, it is pertainent to mention that no disciplinary proceedings are pending against the applicant or contemplated against him with regard to the so called charges of bribe. A lienient view was taken by the Department on receiving complaints against the applicant and in order to save the image of the Department as a general the applicant was transferred from his present place of posting i.e. from Lucknow.

The order of transfer was not passed as a measure of punishment and the said order was purely an administrative order. The transfer in Govt. service of the officer like applicant is mere an accident of service and the said order of transfer cannot be termed as punitive order which was passed due to administrative exigencies.

- 9. That the contents of para 4.8 of the application are not disputed.
- the extent that the applicant furnished an application dated 10.9.90, forwarding therewith the copy of the judgement of Ld. Tribunal dated 31.8.90 alongwith a copy of petition (OA No. 290 of 1990), and made a request for personal hearing and a demision on his representation. The other part of the para is denied. The fact remains that according to the Ld. Tribunal's judgement dated 31.8.90, the respondents were required

2. 6. D.: ecror

2. 6. D.: m. Division - 5

is neither concerned with the news item reported to have appeared in daily evening newspaper 'Pratidin' on 20.9.90, nor had made any such statement, as of the

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to consider the representation of the applicant dated 27.8.90 considering all the facts of the case before implementing the impugned transfer erder dated 22.8.1990. In fact the respondents have already considered the representation of the applicant dated 27.8.90, prior to the receipt of the applicant's representation dated 10.9.90 along with the copy of the judgement dated 31.8.90 and m accordingly the controlling officer of the applicant i.e. Deputy Director, Song & Drama Division Lucknow was informed that it has not been found possible to accede to the request of the applicant with the instructions to inform the petitioner, who in turn informed the applicant vide his office order No. S&D/DD/Misc/1/90-32 dated 10.9.90. The Lucknew's Regional office's office order dated 10.9.90 and the acknowledgement of the applicant dated 10.9.90 are annexed herewith as Annexures Nos. C-1 & C-2 respectively to this affidavit. However, the representation of the applicant dated 10.9.90, was again considered and he was informed vide our letter No. A-22013/1/90-Admn. I dated 21st Sept 1990 and a copy of this communication was also endorsed to his controlling officer i.e. the Deputy Director, Song & Drama Division, Lucknow.

are incorrect as stated, hence denied and in reply it is submitted that the representation of the applicant has already been disposed off as mentioned in reply to para 4.9 of the application above and respondent No. 2

the programme and had gone to the extent to Dharna and public meetings etc. apart from their appeal through daily newspapers, against the working of that centre, resulting bad name to the organisation and disturbing the normal working of the Division. Any transfer for the smooth running of the office also amount to transfer in public interest. Under the circumstances specially when the charges are of non-verifiable nature, the transfer is considered only administratively feasible to difuse such situation.

That the contents of para 4.16 of the application are incorrect as stated, hence denied and in reply it is submitted that the representation of the applicant has already been disposed off as reported in preceeding paragraphs and as such the relieving order dated 4.10.90 is in order.

That the contents of para 4.17 of the application are incorrect and misconceived and do not depict the correct picture. The fact remains that this Division has 8 sanctioned posts in the grade of Administrative officer i.e. one each at Delhi, Lucknow, Chandigarh, Bhopal, Guwahati, Madras, Pune and Calcutta. The posts in the grade of Administrative Officer are held at present by Km. Prem Lata Mallick since 14.1.1988 at Delhi, Sh. T.C.Lama since 13.3.89 at Guwahati, Sh. Sri Chand since 27.2.90 at Chandigarh, Sh. R.P.Saini, since March 1990 at Bhopal, Sh. G.K.Nagchandi (applicant) since 26.12.88 at Lucknow. Of the remaining 3 posts one is filled in by transfer on deputation at Calcutta and the

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the posts at Madras and Pune are vacant as the incumbent posted at Pune is absconding and one official i.e. Sh. V.K. Tara has proceeded on deputation with the Govt. of Punjab. From this it is evident that none of the officer in the grade of Administrative officer is continuously working for more than 10 years at a particular station. In so far as the alleged frequent transfer of the applicant is concerned, it is submitted that to reach at a conclusion whether or not the applicant. had been transferred frequently it would be considered desirable to highlight the postings of the applicant of the past 10 years. Prior to his appointment by promotion to the post of Superintendent during the month of Feb. 1980 the applicant was working as Technical Assistant at Bhopal. He took over the charge of the post of Superintendent at Delhi where the sanctioned post in the grade was available, on 15th May 1980. The applicant was promoted to the post of Administrative Officer, on adhoc basis vide order No. A-32013/3/79-Admn.I dated 15th December 1980 and posted at Bhopal. The order dated 15th December 1980 is being enclosed as Annexure C-3 to this affidavit. Consequent upon revertion of Sh. B.R. Sarin, Assistant Director (Admn.) (adhoc) to the post of Administrative Officer and repatriation of services of Sh. GS Agarwal, a regular Administrative officer of the Division and his posting at Bhopal, Sh. Nagchandi i.e. the applicant had to be reverted to the post of Superintendent and accordingly on his revertion vide Order No. 1/72/65-S&D dated 19th Feb 1983, he was posted at Delhi



Headquarters. The revertion of the applicant was to take effect from the date Shri GS Aggarwal took over the charge of the post on his repatriation from deputation. However, the applicant continued to officiate to the post of Administrative Officer, on adhoc basis at Bhopal and in the meantime the official senior to him appointed to the post of Administrative officer on regular basis i.e. Km. Prem Lata Hallick and posted at Guwahati declined to accept the promotion and the applicant was appointed to the post of Administrative Officer, on regular basis and posted at Guwahati vide order No. A-12026/2/83-Admn.I dated 11th July 1983, where he took over the charge of the post on 6.10.83. The order No. 1/72/65-S&D dated 19th Feb. 1983 and No. A-12026/2/83-Admn.I dated 11th July 1983 are annexed herewith as Annexure Nos C-4 & C-5 respectively to this affidavit. However, the applicant immediately after joining at Guwahati on 6.10.83, proceeded on leave with effect from 10.10.83 and did not resume his duties till he was posted at Pune, where he took over the charge of the post on 1.5.1984. After working a few months the applicant was relinguished of his charge of the post of Administrative officer, Pune, consequent upon his selection to the post of Field Publicity Officer, in Directorate of Field Publicity, an another Media Unit of the Ministry of Information & Broadcasting with posting at Gwalior. Prior to his repatriation from deputation with Directorate of Field Publicity, he was working at Bhopal, from where he joined the post of Administrative Officer in the Division at Lucknow where he was posted

Soing & Director
Tel. Diam Division

vice Shri TC Lama transferred to Guwahati who was having maximum period of stay at Lucknow. Now it shall be clear that every effort has been made to post the applicant in the past in and nearby Bhopal. Since the applicant presently working at Bhopal in the grade of Administrative Officer, i.e. Shri RP Saini. had been posted at Bhopal hardly a year back that too keeping in view of light work at that centre which is considered appropriate because of his health condition, his wife being employed under the Haryana Govt. and working at Faridabad. it would be not appropriate to disturb him for the present. In so far as the posting. of Sh. Tara on his return from deputation, it is submitted that the Punjab Government had informed that the case of Sh. Tara for his permanent absorbtion in Punjab Government is under their active consideration. As such the doubt of the applicant is far from truth. That the contents of para 18 of the application 18. are incorrect as stated, hence denied and in reply it is submitted that in so far as the contents of Annexure A-9 to the application are concerned these cannot be relied for the simple reason that the applicant Sh Suri prejudiced because of certain vigilance cases against him.

That the contents of para 4.19 of the applicat-19. ion needs no comments.

- 20. That the contents of para 4.20 of the application are incorrect as stated, hence denied and in reply it is submitted that the transfer and postings is purely an administrative matter and Sh. Solanky being a programme officer has got no power to influence the competent authority i.e. Head of Department.
- 21. That in reply to the contents of para 4.21 of the application it is submitted that there is no representation of the applicant pending as claimed for. As such his relief by respondent No. 4 is absolutely in order and correct by all means.
- 22. That in view of the facts and circumstances stated in the foregoing paragraphs, the reliefs sought by the applicant are not tenable in the eyes of the law.
- 23. That the contents of para 6 & 7 of the application need no comments.
- 24. That in reply to the contents of para 8 of the application, it is submitted that in view of the facts stated in the preceeding paragraphs the applicant is not entitled to get any relief, hence the reliefs sought by the applicant is liable to be rejected.
- 25. That in reply to the contents of para 9 of the application it is submitted that the interim order prayed by the applicant are liable to be rejected in view of the facts and circumstances stated in the preceeding paragraphs and as such the applicant is not entitled to get any interim order as prayed for.

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26. That the contents of para 10 of the application need no comments.

27. That in view of the facts and circumstances stated in the foregoing paragraphs the application filed by the applicant is liable to be dismissed with costs to the Respondenta.

Deponent.

Place:

Dated:

Verification

I, the above named deponent do hereby verify that the contents of para 1 & 2 of the affidavit are true to my own knowledge, those of paragraphs 3 to 21 & 23 are believed by me to be true on the basis of records and information gathered, while those of paragraphs 22, 24 to 27 are also believed by me to be true on the basis of legal advice. No part of this affidavit is false and nothing material has been concealed.

Deponent.

Place:

Dated:

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(1) (Confidential

No. San Do Misc /1/30 - 32 No. Song & Drama Division
Min. of I& B, Govt. of India

116-4, Faizabad Rond Lucknow.

Dated : 10/9/90

OFFICE ORDER

Reference his application dated 28/8/90 which was forwarded by this office to Director Song & Drama Division New Delhi it is informed to Sh. G.K. Nagchandi, Admn. Officer that his application has been considered by the Director S&DD New Delhi and it has not been found possible to exceed to his request. accade

He is directed to report Dy. Director, SADD Madras with immediate effect as he stands relieved from this office with immediate effect.

(B.P. Sinha) Regional Deputy Director.

Sh. G.K. Nagchandi, Administrative Officer, Song & Drama Division Lucknow.

Copy to the Director, Sont Forker officion, Hen Dolle with references to his late in 10. Complemble n-22013/1/90-atm. I dotted 06/9/10, 01000000 here ledy.

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by 86.G Krycheli (1.1.1.1)
AO. 1100 1102

for inform tion please.

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Confictatial dl. 10/9/90 fi No
SiDD/UCE

Cik Rongcheldi)
A.O.

15/16, Subhash Harg, Daryaganj,

llew Delhi-110002, Dec. 15, 1980.

ORDER

Director, Song and Drama Division is pleased to appoint the following Superintendents, purely on ad hoc basis, as Alministrative Officers (Group '5' post gazetted) carrying a scale of pay of %.650-30-740-35-840-28-40-960 from the dates as indicated against each till further orders.

S.No.	Name	Date from which pro-	Place where posted on ad hoc promotion	Remarks .
1. K	um.Premiata Mallick	5.12.1980	Delhi Regional Centre	Vice Shri B.R.Sarin BO(Delhi region) who has proceeded on leave from 9.12.80) to 22.1.1(1)
2. S	hri G.K.Nagchandi	From the date he assumes charge of post till		

The ad hoc promotion will not bestow on Kum. Fremlata Mallick and Shri G. K. Hagchandi, a claim for regular appointment to the grade and the services rendered on ad hoc basis in the grade of Administrative Officer will not count for the purpose of seniority in that grade and eligibility for promotion to the next higher grade.

S hri Nagchandi is relieved from hars. with effect from It is certified that Shri Negchandi will be on temporary 15.12.1980. transfer.

Kaul Ja Deputy Director Codmi

Copy to:

1. Each individual concerned

2. All P&AOs in account with S&D Division

3. All Centres, S&DD/All officers and sections at hors.

4. P&nO, INLA Group, Min. of I&B, AGOR Building, New Delhi

5. Personal files of S/Shri Sarin, Nagchandi and Kum. Fremlata Malli

6. Guard file (Admr..1)

7. Director for information.

Amount (263)

No.A-12026/2/83-Admn.I Song and Drama Division Ministry of Information and Broadcasting

> 15/16, Subhash Marg, Darya Ganj, N. Delhi-110002.

Deted the July 11 1983

ORDER

Director, Song and Drama Division is pleased to promote Sh. G.K. Nagchandi, Superintendent and officiating as Administrative Officer on ad hoc basis to the grade of Administrative Officer (Group 'B' Gazetted) in the scale of pay of 8.657-30-740-35-880-EB-40-960 with effect from the date he assumes charge.

On his regular promotion to the grade of Administrative Officer, Sh. G.K. Negchandl is posted at Gauhati Cantra of the Division.

Shri Negchandi shell be on probation for a pariod of two years from the date he assumes charge.

(T.C. Agerwal)
Deputy Director (Admn.)

Copy to:-

Sh. G.K. Nagohandi, Administrative Officer, Song and Drama Division.

Doputy Director, Song & Drama Division, Gauhati.

Pay & Accounts Officer, IRLA Group, Ministry of I&B., A.G.C.R. Building, New Delhi.

All Pay & Accounts Officers in Account with Song and Drama Division.

All Contras of Song & Drama Division.

All Contras & Sections at hors.

Personal file of Sh. G.K. Nagchandi.

P.A. to Director for Director's folder.

Guard file.

(T.C. Agarwal)
Deputy Director (Admn.)

Minderune C. S. C.

No.1/72/65-S&D Song and Drain Divinton Ministry of Information and Broadcasting.

> 15/16, Subhash Marg, Daryaganj, New Delhi-110002. Dated the 19th February, 1983.

ORDER

Shri B.R. Sarin, Assistant Director (Adam) ad-hoc istands reverted to his original post of Administrative Officer w.c.f. the afternoon of 28th February, 1983 and posted to Delhi Region. He will, however, continue to function as Drawing and Disbursing Officer.

- 2. Km. Premlata Hallick, Superintendent at present Cofficiating as Administrative Officer on ad-hoc basis is appointed as Administrative Officer on regular basis (W.e.f. 1.3.1983 (F.M.) and posted against the regular vacancy of Administrative Officer at Gauhati. She is directed to join at Gauhati inmediately as the post of Administrative Officer at Gauhati is lying vacant for a considerable period. However, if she does not join at Gauhati-upto 31st March, 1983, it shall be deemed that she has refused the promotion.
 - 3. On his repatriation from deputation, Shri G.S. Agarwal is posted as Administrative Officer at the Regional Centre, Bhopal.
- A. Consequent upon Shri Agarwal's posting at Bhopal, Shri G.K. Nagchandi, Administrative Officer(ad-hoc) stands reverted to the post of Superintendent from the date Shri Agarwal joins as Adm. Officer at Phopal.

 Shri Nagchandi on his reversion is posted as Superintendent at Date Manual Manual Control of the Paralleta at Delhi Hars. vice Km. Premlata Mallik.

(B. Haarcayan) Director :

Copy to:

All incumbents concerned. Admm-I section (for personal files of

the concernedincumbents).

All Officers at Egrs (including Superintendents).

All Deputy Directors at Regional Centres.

contd....p-2/-

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Bench Copy

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL CURCUIT BENCH,
LUCKNOW.

REJOINDER ATTIDAVIT

C.A.No.361 of 1990 (L)

G.K. Wagchandi

... Applicant

Versus

Union of India and others ... Opp. Parties.

s/o Late Sri K.V.Nagchandi resident
of 116-A.Faizabad Road, Lucknow
(presently working as Administrative
officer in the office of Deputy
Director, Song and Drama Division,
Ministry of Information and Broadcasting Lucknow), the deponent do
hereby solemnly affirm and state on
oath as under:-

1. That the deponent is the applicant in the above described original application and as such he is fully acquainted with the facts and circumstances of the case.

Carpeland



- 2. That the deponent has read and understood the contents of the counter affidavit filed on behalf of the opposite parties and its rejoinder is being filed hereunder.
- 3. That the contents of paras 1 and 2 of the counter affidavit need no reply.
- 4. That the contents of para 3 of the counter affidavit need no reply.
- 5. That the contents of para 4 of the counter affidavit need no reply except that the posting of the applicant at Lucknow was infact a transfer as stated in para 4.01 of the 0.A.
- counter affidavit are not admitted as stated.

 It is wholly incorrect to say that the case of the applicant for transfer to Ehopal could not be considered because of the fact that the Administrative Officer working at Ehopal was also coming up under the purview of the Government of India, Department of Personcel and Public Grievances and Pension

 O.M. datad 3.4.1986. As stated by respondents themselves the wife of the Administrative Officer

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at Bhopal is working as a teacher under the State Government of Haryana at Faridabad and nearest centres are Delhi, Chandigarh and Lucinow. Ehopal is not nearest to his family as stated. Further since the Administrative officer presently posted at Ehopal was working at Chandigarh which is nearer to Faridabad than Bhopal, as stated by respondents themselves, there was no justification for his transfer from Chandigarh to Ehopal. It was only a device to put an obstacle in the way for the applicant. Sri R.P.Saini, the Administrative Officer had applied for transfer to D lhi vide his application dated 12.12.30, a photoset copy of which is being annexed as Annexure No.R-1, but it was also not considered.

counter affidavit are not admitted as stated. The respondents particularly No.2 has not mentioned any thing about the complaint made by the deponent as referred to in para 4.03 of the U.A. The respondents have also not replied the exerments made by the deponent in para 4.04 of the U.A. regarding the responsibility for making payment of the bills. Further as stated by the respondents in para under reply that private parties had demanded action against the Dy.Director and the Administrative officer, the respondents have not mentioned as to what action was taken against the Dy.Director or what was the reason for discriminating the applicant.

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- 8. That the contents of para 7 of the counter affidavit need no reply.
- That the contents of para 8 of the 9. counter affidavit are denied as wrong. The contents of para under reply itself makes it abundantly clear that the transfer of the applicant was ordered because of the alleged complaints made by private registered parties and the News Paper reports, which was not only unjust but also caused aspersion on the moral and character of the applicant. The Respondents ought to have enquired into the allegation before issuing the order of transfer. Moreover the private registered parties had demanded action against the Dy.Director as well as the Administrative Officer and it is not clear as to what weighed in the minds of Respondents for discriminating the applicant. The allegations are defamatory and the applicant has already submitted an application to the Respondent No.2 seeking permission for filing a suit for defamation but the permission has not yet been accorded. The order of transfer was infact passed as a punishment and neither it was an administrative

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order nor passed due to administrative exigencies as alleged. No doubt transfer is an incidence of service but the respondents cannot discriminate with the applicant.

10. That the contents of para 9 of the counter affidavit need no reply.

- that the contents of para 10 of the counter affidavit are not admitted as stated. The representation of the applicant dated 27.8.90 was not considered taking into consideration all the facts as per the judgment and order dated 31.3.90 passed by this Hon'ble Tribunal. The applicant has not been given an opportunity of personal hearing nor any reason has been shown by the respondents as to why it was not possible to do so. The alleged letter No.A-22013/1/90-Admin-I dated 21.9.90 has not been received by the applicant till to-day, hence the same is denied.
- 12. That the contents of para 11 of the counter affidavit are denied and those of 4.10 of the 0.A. are reiterated as the specifically stated that the representational policient has not been disposed offo as p

Congressed



particular case as the present one it does amount to punishment. Before acting on the alleged complaints the Respondents ought to have complied with the principles of natural justice and afforded a reasonable opportunity to the applicant to explain the matter. In fact the whole incident was verified by the Dy.Director(Respondent No.4) and as such there was no occasion to transfer the applicant and the impugned transfer order is malefide and has been passed for oblique considerations.

- 16. That the contents of para \$6 of the counter affidavit are denied as wrong and those of para 4.16 of the 0.A. are reiterated as true. As already stated the applicant has still not received the copy of the alleged letter dated 21.9.90 about the disposal of his representation and he has also not been given personal hearing.
- 17. That the contents of para 17 of the counter affidavit are not admitted as stated. The respondents have tried to paint a distorted picture of the whole matter and have given only such information which dipicts as if they are working in a reasonable manner. The postings of the applicant from 1973 to 1980 at Patna, Siliguri, Delha and Dune have deliberately not been reflected.

Company One

In this context a bio-data of the applicant is being annexed as Annexure No.R-2. A statement showing the postings of other Administrative officers is also being annexed as Annexure No.2-2, which shows the favouratism done to some and herassment of the applicant becomes abundently clear. In fact while working as I isld Publicity Officer at Gwalior in 1985 the applicant sought reversion from senior position with a wdow to get a posting at Bhopel, where the vacency of the Administrative Officer was gurilable. The remandents however, did not agree to post the applicant to Bhopal for oblique considerations and posted the applicant to Pune, which clearly proves that the Respondents have made no efforts to nost the applicant at Bloomal, rather have deliverately not posted even when vacancy did exist. The Respondents have risrepresented the facts to mislead this "Ich'ble Tribunal. The contents of para 4.17 of the C.A. are reiterated as true. It may be mentioned here that the Rospondent No.2 has transferred the employees to their choice stations alongwith posts, but the case of the applicant has deliberately not been considered. It may also be stated here that the Pay and Accounts office for Chandigarh and Bhopal offices is located at Delhi. This provides an opportunity to the Administrative Officers posted at Bhopal and Chandigarh to pay frequent visits to Delhi. As other Administrative Officers are residents of Delhi, the main objective of the Respondent No. 2 in rejecting the request of the applicant for posting to Bhapal is to post/ferrers persons so that he can frequently visit Delhi at Govt.expense.

Come long

- That the contents of para 18 of the 18. country affiderit are not admitted as stated and the contents of pure 4.19 of the G.A. are reiterated as twic. Iti Vijoy Buri have already furnished the evidence of the charges levelled vide his application dated 28.3.4190. No action has been taken by the Respondents in this regard. In this context it may be mantioned that the Ciacular No.C-19019/1/98-Vig Satur 8.9.90 insual by the Ruppondent No.2 clearly show that the officers and staff in his office enjoy ligner clongwith outsiders in office itself. It may be inferred from this that the officers and staff enjoy the liquor in office slongwith outsiders who may be agents through whom illegal gratification and bribe is demanded for transfers and postings. The money so obtained in later utilised for purchase of liquor and meals etc. A photostat copy of the Circular dated 5.9.90 in being annexed as Annexure No.R-4.
- 19. That the contents of para 19 of the counter officevit need no reply. However it may be stated that this Homble Tribunal has already issued notices to the Respondent No.3 and Sri B.P.Sinha the present incumbent of the office of Respondent No.4 vide order dated 4.4.91.
- 20. That the contents of para 20 of the counter afficavit are denied as wrong and those of para 4.20 of the 0.A. are relterated as true.

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It may be stated here that the Respondent No.2 himself had written to the Respondent No.4 that decision has been taken in the matter after discussion with his colleagues at Headquarters one of whom is Mr.Solanky the then Dy.Director at Lucknow.

- 21. That the contents of para 21 of the counter affidavit are denied as wrong and misconceived. As already stated the applicant has not yet received the copy of the alleged letter dated 21.9.90 vide which the representation of the applicant is alleged to have been decided. Since the applicant was relieved by Respondent No.4 before the disposal of the representation of the applicant in accordance with the judgment and order dated 31.8.90 passed by this Hon'ble Tribunal, hence the relieving order is nullity in the eyes of Law.
- 22. That the contents of para 22 of the counter affidavit are denied as wrong and misconceived and the applicant is entitled to the reliefs sought for in the present case.
- 23. That the contents of para 23 of the counter affidavit need no reply.

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24. That the contents of para 24 of the counter affidavit are denied as wrong and misconceived. The original application filed by the applicant is liable to be allowed with cost.

25. That the contents of para 25 of the counter affidavit are denied as wrong and misconceived. This Hon'ble Tribunal had stayed the impugned transfer order after perusal of the original record vide interim order dated 23.11.90. Vide this order the respondents were required to file their counter affidavit within 4 weeks but they failed to file the counter affidavit within the stipulated time.

Lucknow:

Dated: 17-7-.1991.

VERIFICATION

I, G.K.Nagchandi s/o Late Sri K.V.

Nagchandi age about 51 years working as Administrative Officer in the Office of Dy.Director, Song and Drama Division, Ministry of Information and Broadcasting, Lucknow r/o 116 A.Faizabad Road,



Lucknow do hereby verify that the contents of
paras. 1. to 20, 21(partly), 23(partly), 24
ond 25
of this affidavit are true to my personal
knowledge and those of paras. 21 (partly), 22
and 23(partly)
are believed to be true on legal advice and
paras
are believed to be true on belief, and I have
not suppressed any material facts. Deponent

Lucknows

Dated: 17-7- .1991.

IDENTIFICATION

I identify the deponent who has signed before me.

Advocate.

T.C.~

In the Circle Administrative Tribunal, Addl. Bench Allahabal Circuit- Bench, Kucknow Original Application No. 361 of 1990(4)

G.K. Najchandi

--- Applican

Union of India and other

ANNEXURE NO. R-1

To

The Director,
Song and Drama Division,
15/16, Subhash Marg,
Daryaganj,
MEW DELHI-110002,

Sir,

Inspite of my ill health and continuous treatment from T.B. Hespitel/Safdarjung Hospitel, New Delhi since 1987 I have obeyed your orders for my transfer twice from Delhi to chandigarh in Feb.1983 and then from Chandigarh to Bhopal in Feb.20. The treatment is still going on as is evident from the copy of prescriptions enclosed.

- 2. (a) My wife is a teacher in Govt. Primary School Billabgarh (Haryana).
 - (b) Moreover, she is also under treatment at Safdarjung Hospital.
 - (c) She has had serious set backs of deaths of two of her brothers and three sisters and also death of my father.
- 3. Recently I have suffered an attack of acute appendicular mess for which I have to undergo surgical operation as per medical advice.
- 4. I am the senior most A.O. and it has been the practice in the past that the senior most A.O. is kept in Hdqrters.
- 5. Therefore, I appeal to your honour to kindly transfer me immediately to Delhi on HUEAHITARIAN GROUNDS and also the justice of nature demands my posting in Delhi.

Thanking you in anticipation,

Yours faithfully,

Dated: 12th Dec. 1990.

July II

(R.P. SAINI)
ADMINISTRATIVE OFFICER,
Song & Drama Division,
BHOPAL

(Camp: N.Delhi.).

71

In the Contra Administrative Tibunal, Addl. Bench Allahabac Charit Bench, Lucknow Original Application No. 361 of 1990(L)

G.K. Nagchandi

Vs.

Unin of India and

ANNEXURE NO. R-2

DIGINTA OF SIRE G.K. HASCHINTA BEHGIATION MAINTSTANTIVE OFFICER.

(to be submitted in duplicate)

- C.K. NAGOHAMOT
- Father's Mano: K.V. W.GCHAMAR
- Pake of Alrich: 1-1-1940
- Date of entry in services 186-1969
- 50 Date of supernuction: 31-1 5 1997
- 6. Details of service rendered in Song & Drama Division in various capacities.

,		um od	•	Place of duty I	danente.
•			o egg appa two end also top and	\$100 ton 100 and \$100 ton 100 and 100	5
3.	60	72	Toch . Acata.	Diopol.	
2.	73	76	Fech. Austt.	Patna	
3.	77	78	Managox	Elligudi/Delhi	
(]•			Toch. Asstt.	Punce	•
4.	79	4/80	Tech.Asett.	Phoral	
₽.	5/80	12/80	Eupdt.	Dolhi	,
6.	81	7/83	Adan. Officer	Lhopal	
7,	8/83	10/84	Admn.Officer	Couhati/Pune	
8,,	10/84	till date	On deputation	en to DEP.	<u>.</u> .
	I andus	inas knova/	anoken	Hindi. English olas	d lan

Languages known/spoken

Handle Engillan, also alles

- Details of field of upocialisation E.
- 9. thothor you are covered under the guidelines regarding posting of husband and tife at the same station in accordance with tho instructions contained in Poptt. of Personnel & Public Grievances & Poncion O.M. No. 23034/7/86-Estt.(A) dated 3.4.1986 (Copy enclosed);

Yes, l'estificable enclosed

The so dotails thereof may please be given.

| Compare the second of the

G-K. Nagchande Unin of India	\/*			Applicani- Respondents No. R-3
	E 5	i e		and the state of t
	In Pro: Enlick	Single Sugarized		
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College Colleg	Delhi.	Octob Chards in th Chards in th	Dellis Dollal Chapality-th deal-chapality-th	Place of particular and the second of the se
	1055 to 6411 dete	1257 to 1250 1281 to 1273 (1230) 1383 to 1273 (1230)	1073 to 1070 1073 to 1070 1082 to 1070 1087 to 1130 .7007	Xa.,

In the Ciniral Administrative Tribunal, Addl. Bench Allahabad Circuit Bunch, Kucknow

Original Apprication No. 361 of 1990(4)

2 G.K. Nagehundi

Cinein of India and others

ANNEXURE NO. R-4

-No. C-19019/1/38-V14

Sow: Drama Division Ministry of Information & Broadcasting

15/16 Subhash Marg Daryaganij Now Dolhi-110001. Dated 5th Sept., 1990.

C_I_R_C_U_L_A_R

Instances have come to my notice from time to time that Staff members and staff artists sometime found available in the office having in-toxicated/ consumed liqueur. It has also been notice that many a time certain staff members/staff artistes/officers appeared on the stage or at the place of performance having consumed liqueur. Further, it has also been noticed that many a recommendation of the stage of the formula liqueur. noticed that many persons take/consume liquous in the office presides in the office hours and beyond the office hours. The practice of coming to office in state of intexication or appearing on the stage or at the place of performance having consumed liqueur and taking or consuming liqueur in the office premises within office hours and beyond office hours, not only undosirable but is an act of indiscipline and mis-conduct under CCs (Conduct) Rules and therefore, shitable disciplinary action would be taken against the person having found in such a state. In this connection, a circular was carlier issued vide No. C-19019/1/83-Vig. dated the 1st September 1988, pointing out actionable of similar misconduct and it is once arein resiturated that such act in future would be viewed seriously and the persons found in such a state, will be dealt with severely.

All the officers at Hlars/Regional Dy.Directors/Asst. Directors/Officer incharge of the centre/sub-centres are therefore advised to note the instructions for strict compliance.

> (Dr. P.K. NANDI) DIRECTOR

All Officers at Hdqrs/All Regional Deputy Directors/ Assistant Directors/Officer Incharge Sub-centres.

Copy to : DO (FS) - for information and record please.

en.

Bench Copy

BEFORE THE CHARAL ADMINISTRATIVE MALESTAL Add ADMINISTRATIVE MALESTAL MALES

idec. appn...0. 619 of 1991 (L)

Original Emplication No. 361 of 1990 (L) F.F. (4.10.91

C.K. Hagchandi, agod about 50 years s/o Late Sri
K.V. Nagchandi r/o 116A, Faizabad Road, Lucknow

(employed as Administrative Officer, Bong and

Drema Division, Ministry of Information and

Broadcasting, Coverament of India, Lucknow.

... Applicant

Versus

- 1.Union of India through the Secretary, Ministry of information and proedcasting, New Delhi.
- 2.Director, Song and Drama Division, Ministry of Information and Droedcasting, 15/16 Subhash Marg, Daryaginj, New Delhi-11 0002.
- 3.Dr.P.K. Mandi, Director, Jong and Drama Division, Hinistry of Information and Broadcasting, 15/16, Subhash Mang, Saryaganj, New Delhi.
- 4. The Leputy Director, Bong and Drama Division, Himistry of Assormation and Procedesting, . names.

... Respondents.

AND DIC TION BON THE BELLET OF THE ORIGINAL APPLICATION.

Brice facts leading to the Application:

1. That the applicant had submitted an application initially on 25.9.1967 for

1-e. Lyon 9/10/91

1 - 1 .

transfer to Ehtpel in terms of Govt. of India,
Daptt. of Personnel and Public Srietances and
Pension Cifica Heroganium No. 28034/7/85-Estt
(A) Satis 3.4.36 as his wife is serving under
N.P.Cout. of Phopal. Housear, he was transferred
to Lucknow vice brief dated 3.11.88 is used by
the Responsent No.2.

- 2. Instable applicant submitted another application on 20.3.11 for twensfer from Lucknow to Enopal but his case was not considered and the Maninistrative Officer working at Chandigarh those wife is serving as a teacher in Ballabhgarh (Laridabad)under the Cott. of Haryana, was Luchnicared to Enopal.
- dents are not following the guide lines and policy laid down by the Gott. regarding transfer of the employees whose spouse are working in Covernment survice or in Public Undertakings for the course appear known to them. On the case had the applicant the had been submitting repeated a parameteristic for transfer to thopal had been transferred to bucknow and on the other hand or in Public Ducknow and on the

1.c. Sdr.



who had requested for transfer, from Chandigarh to Delhi was transferred to Ehopal.

- 4. That instead of considering the case of the applicant for transfer to Ehopal the applicant was transferred from Lucknew to Madras which is at more distance from Dhopal than Lucknow. This transfer is contrary to the letter and spirit of the Office Memorandum dated 3.4.1986 issued by the Govt. of India, Deptt. of Personnel and Public Grievances and Pension.
- against the transfer of the applicant from

 Lucknow to Madras and this Hon'ble Tribunal

 was pleased to stay the transfer order dated

 22.8.1990 and relieving order dated 4.10.90

 vide order dated 23.11.1990.
- of the O.A. it was mentioned that the applicant had submitted application for transfer to Ehopal in terms of the O.M. dated 3.4.1986 issued by the Govt. of India, Deptt. of Personnel and Public Grievences and Pension but due to

1-e 2 du.
9/10/91

inedvertance the grounds and prayer were not properly worded.

- 7. That under the circumstances the Ground and Prayer as mentioned in Paragraph 6 and 8 may be amended as under:
- (1) In para 6
 Because the application of the applicant for transfer to Ehopal has not been considered in the light of U.M.No.28034/7/86-Estt(A) dated 3.4.1986 issued by the Gott. of Andia, Deptt. of Personnel and Public Gricvences and Pension.
- (c) issue a writ order or direction in the nature of MANDANUS commanding the Acspondents to consider the application, Representation of the applicant for transfer to Bhopal in the light of O.H.No.28034/7/36-bett (A) dated 3.4.86 issued by the Govt. of India, Deptt. of Personnel and public Grievances and Pension.

1.c. 1. jl Le. hjl 9/10/9

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8. That the applicant prays for bonafide.

RELIEF OR PRAYER

UNDERFO. it is humbly prayed

that this Hon'ble Tribunal may kindly
be pleased to allow the applicant to
make the amendments as mentioned in para
7 above in the Original Application in
the interest of justice.

Signature of Applicant Lucknow:October 2 , 1991.

VERH IC TION

I, G.K.wagchandi s/o Late Sri

K.V.Nagchandi age about 50 years working as

Administrative Officer in the Office of Dy.

Director Song and Drama Division, Ministry of

Information and Broadcasting, Lucknow r/o 116-A,

Faizabad Road, Lucknow do hereby verify that

the contents of paras 1 to 8 are true to

my personal knowledge and I have not

suppressed any material facts.

1. c. c. Jan.
9/10/91

Lucknow: Signature of the applicant.
Dated:October 2,91

Lucknow: Signature of the Advocate Dated:October 9.1991.

K,

IN THE HON BLE CENTRAL ADMINISTRATIVE TRIBUNAL

CI CHIT AT CH AT LUCKEC.

Civil "isc. An. No. 228 of 1992

In Re

(.1.No. 474 of 19 (L)

R.S.Chauhan

... Applicant

Versus

Union of India & others

... Gespondents

Application to expedite the matter for early bearing of Interim Relief heligation.

Co behalf of the applicant, it is most respectfully be a freshes as under;

- neferred before intermediate Tribunal challenging on the demantmental remains by writeh/the appellate siege the enging proceedings has again been init sind while the previous punishment order after filfledged engules has been passed and that the has also been implemented.
- P. This through the above said application interim relief has a so been prayed that the Opposite Party Mr. 2 and 3 be restrained to take any Airthor Tresh proceedings against the applicant faring the mendency of this application.



- 3. That on admission stage on the interim relief this Eco ble Tribunal was pleased and show caused to the Opposite Parties that thy this application may not be admitted. This wrder was pagged on dated 10.12.1991.
- The first also stated that 4 weeks thre was allowed in resemblents for filing objects ne/aply, if any, but nothing has been filed. The aprlicant has also served a cory of the or or fitted 10.12.10 ll on the authorities but the respondents insuite to file reply be fore this in the library structed enquiry against the potitioner. This, it is well known by the authorities that the matter is sub-judice.
- That the date of enoulry has time to the bear fixed and adjournments are being given on the house of confloration furnished by the applicant and the next date is being fixed of. 3.90.

proyed that the Denible Pribunal may be pleased to allow this application and the matter pertaint interior relief may be expedited as early as possible and office bearing the suitable order of passed, in the interest of justice.

Plear:Lucimou

Da. ed. 2/3/47

Advocate, Counsel for the appl In the Central Administrative Tribunal Circuit Benefichness

G.K. Nagchandi Vs. Union of India & others

-- Applicant

ANN'EXURE A-3 (21)

Do.

The Director, Song Man. Drawn Division, New Dolhi.

(Shri B. M. Sarin, D.D. (A))

(THEOUGH PROPER CHANNEL)

Subject:- G.K. Nagchandi, Field Publicity Officer (L.R.)
Bhopel-repatriation to parent Department.

Sir,

Kindly refer to J.D. DFP., Bhopal's letter No.4/5/85-MP/Admn dated 10/9/87 on the above subject.

As information vide this letter I will be relieved on 6/11/87 A.N. The Directorate is aware that my wife is torking in the Directorate of Industries, M.P. Bhopal. I have a school going son and a college going daughter due for joining medic i college.

I am also not keeping good health these days due to high blood pressure and have to femain on specific dist. Specimen copies of Eleter's prescriptions are enclosed for reference.

Under these circumstances displacement from Bhopal will badly affect my domestic life. Resping in view the instructions contained in Department of Personnel and Public grievences and Pension O.M. No. 28034/7/85-Estt(A) dated 3/4/86 I request for my posting at Bhopal. My biodate is enclosed for ready reference.

Thanking jou.

Dated: 25,9,1987,

Yours gaithfully,

(G. K. NAGCHANDI)
FIELD PUBLICITY OFFICER (LR)
ENOTAL.

78 8 9

BIOD TA OF SHRI G.K. NAGCHANDA DESIGNATIONS ADMINISTRATIVE OFFICER.



to be submitted in duplicate)

- L. Name: G.K. NAGCHANDI
- 2. Fathor's Name : K.V. NAGCHANDI
- 3. Date of birth: 1-1-1940
- 6. Date of entry in services 18-5-1969
- 5. Date of supernuation: 31-1 % 1997
- 6. Details of service rendered in Song & Drama Division in various capacities.

Er	No. P		Designation	Place of duty	Remarks.
-					5,
1. 1		72	Toch Asstt.	Bhopal -	
2.	73	76	Tech. Asstt.	Patna	
3.	77	78	Managox	Siligudi/Delhi	
3. 0.			Toch. Asstt.	Pune.	
4.	79	4/80	Toch. Asst.	Bhopal	
5.	5/80	12/80	Eup dt ,	beltd	
6.	81	7/83	Admn. Officer	Dhopal-	
7.	8/83	10/84	Admn.Officer	Couhati/Pune	
8,,	10/84	till date	On deputation	or to DIP.	. ayla wada saka waga ayay saka da

7. Languages known/spoken

Hindi, English, almathi

8. Details of field of specialisation

Unother you are covered under the guidelines regarding porting of husband and wife at the same station in accordance with the instructions contained in Deptt. of Personnel 3 Public Grievances 8 Pension O.M. No. 28034/7/86-Estt. (A) dated 3.4.1986 (Copy enclosed);

Yes, Cestificale enclose

If so details thereof may please be given.

rc.

28-8-90

Plife . Smt Anjali Nagchandi, is work Directorate of Industries, M.P. Bho with a school going son and a coll going dauger, it is essential tha husband and wife live together so children are well looked after. On establishment will also help the economy which will be otherwise

(cingi in)

In the Central Administrative Tribunal, Circuit Bench, Lychnon Of 1990

G.K. Nagchandi Vs. Union of India & others

-- Applicant
--- Respondents

ANNEXURE A-4

Coby of O.M.No. 28034/7/86-Estt(A) dated 3.4.86

OFFICE MEMORANDUM

Subject: Posting of husbard and wife at the same station.

The question of formulation of a policy regarding the posting at the same place of husband and wife who are in Government service or in the service of public Sector Undertakings has been raised in Parliament and other forums on several occasions. Government's position has been that requests of government servants and employees of public sector undertakings for posting at the same station usually receive sympathetic consideration, and that each case is decided on merits, keeping in view the administrative requirements.

- The Government of Irdia have given the utmost importance to the enhancement of women's status in all sectors and all walks of life. Strategies and policies are being formulated, and implemented by different Ministeries of the Central Government to achieve this end. It is also considered necessary to have a policy which can emble women employed under the Government and the Fublic Sector Undertakings to discharge their responsibilities as wife/mother on the one hand, and productive workers on the other, more effectively. It is the policy of the Government that as far as possible and within the constraints of administrative feasibility, the husband and wife should be possed at the same station to emble them to load a normal family life and to ensure the education and welfare of their children.
- In Fobruary 1976, the then Department of Social Walfare had issued a circular D.O. letter to all Ministries and Departments requesting them to give scrious consideration to the question of posting husband and wife at the same station. However, representations continue to be received by the Department of Women's Welfare in the Ministry of Human Resources Davelopment from women scaling the intervention of that Department for a posting at the place where their husbands are posted. It has, therefore, now been decided to lay down a broad statment of policy at least with regard to those employees who are under the purview of the Central Government/Fublic Sector Undertakings. An attempt has, therefore, been made in the following paragraphs to lay down some guidelines to amble the cadre controlling , authorities to consider the requests from so spouds for a posting at the a same station. At the outset, it may be clarified that it may not be ipossible to bring every category of employee within the ambit of this policy as situations of husbard/wife employment are varied and ramifold. The guidelines given below are, therefore, illustrative and mt exhaustive. Government desire that in all other cases the Cadro controlling authority should consider such requests with utmost sympathy.
 - 4. The classes of cases that my arise, and the guidelines for dealing with each class of case, are given below:-

C.C. John

contd....p/2.

- (i) Where the spouses belong to the same All India Service or two of the All India Services, muchy, LSS, IPS and Indian Forest Service (Group A):
 - The spouses will be posted to the same Cadre by providing for a Cadro transfer of one spouse to the Oadro of the other spouse subject to their not being posted by this process to their home Cadro. Fostings within the Cadro will, of course, fall within the purview of the State Government.
- (ii) Where one spouse belongs to one of the All India Services and the other spouse belongs to one of the Central Services:
 - The Cadro controlling authority of the Central Service may post the officer to the station, or if there is no post in that station, to the State where the other spouse belonging to the All Irdia Service is posted.
- (iii) . Where the spouses belong to the same Central Service:
 - The Cadro controlling authority may post the spouses to the same station.
- (iv). Where one spouse belongs to one Central Service and the other spouse belongs to another Central Service:
 - The spouse with the longer service at a station may apply to the appropriate Cadre controlling authority and the said authority may post the said officer to the station, or if there is no post in that station to the State, where the other spouse belonging to the other Central Service is posted.
 - Where one spouse belongs to an All India Service and the other spouse belongs to a Public Sector Undertaking:-
 - The spouse employed unter the Public Sector Undertaking may apply to the competent authority and said authority may post the said office; to the station, or if there is me post under the PSU in that station, to the "tate where the other spouse is posted.
- (vi) Where the shouse belongs to a Central Service and the other shouse belongs to a PSU:-
 - The spouse employed under the FSU may apply to the competent authority and the said authority may post the officer to the station, of if there is no post under the TSU in that station, to the State where the other spouse is posted. If, however, the request cannot be granted because the TSU has no post in the said station State, then the spouse

contd....p/3.

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Jan Sal

belonging to the Central Service may apply to the appropriate Cadro controlling authority and the said authority may post the said officer to the station, or if there is no post in that station, to the State where the speuse employed under PSU is posted.

- (vii) Where one shouse is employed under the Central Government and the other spouse is employed under the State Government:
 - The spouse employed under the Central Government may apply to the competent authority and the competent authority may post the said officer to the station, or if there is no post in that station, to the State where the other spouse is posted.
- 5. As will be soon from the illustrations, given above, they do not cover all possible categories of cases which may arise. In fact, it is not possible to anticipate all the categories of cases. Each case, not covered by the above guidelines, will have to be dealt with keeping in mind the spirit in which these guidelines have been laid down and the larger objective of ensuring that a xx husband and wife are, as fur as possible and within the constraints of administrative convenience, posted at the same station.
 - 6. Ministry of Finance etc. are requested to bring the above instructions to the notice of all administrative authorities under their control and ensure compliance.
 - 7. In so far as persons serving in Indian Audit and Accounts Department are concerned, those orders issue in consultation with the comptroller and Auditor General of India.
 - 8. This issues with the concurrence of the Dopartment of Tublic Enterprises.
 - 9- Hindi vorsion will follow.

St/- (Mrs. Aurti Khosla) Under Secretary to the Govt. of India.

20-8.90

In the Contral Administrative Tribunal, Circuit Beach, Lucker O.A. No. of 1990

G.K. Nagchandi Vs. Unin of India & others -- Applicant MIV --- Respondents ANNEXURE A-5 (26)

No. 57/1/1/89/confi./A.O/LKO
Song & Drama Division
Min. of X & B, Go ... of India

116-A, Faizabad Road Lucknow.

Dt. 16/9/89

To

The Director,
(Sh. A.N. Ganguly, J.D.)
Song & Drama Division
Min. of I & B, Govt. of India
15/16, Subhash Marg
Darya Ganj, New Delhi-110002.

Sub: Financial irregularity amounting to misappropriation of Government money in respect of Lauknes Control

Bir.

An amount of RS36/-(Rs thirty six)only was reportedly deposited in the office by Sh. Rem Gapel, UC on 31/1/19. Sh. Bahab Din cashier did not report the receipt of this amount to the Administrative Officer.

The receipt of this emount came to the knowledge of Administrative Officer, Lucknew only on 11/9/89 when cash book and the money receipt book was put up to him. On the scruitiny, an entry on the body of TA bill of Rum Gopal was found indicating that the said amount was to be deposited vide challan no 3/8/85dated 17/8/89. The entry however/found to have been overwritten to read as 3/9/89 dated 11/9/89. This raised doubt and the Administrative—Officer started looking into other papers and recollecting his memory. The memory of the A.O. talkishim that the Dy. Director, Lucknow while sending a case againt Rum Gopal referred to this amount and the entry of the amount pathaga was available in the challan register which is presently at hgrs. Delhi. The challan register in quancing was send to hgrs. on 20/8/89,19/8/89man a holiday. Obviously the entry in the Challan Register was made by the cashier on or before 18/8/89. The Challan No. and date i.e. 3/8/89 dt.17/8/85 therefore appears to be correct. The entry in challan — register of the sadi/amount proves that the money injuestion was in any case with the pashier of 17/8/89.

What appears to be that the money inquestion was in any case with the cashier on 17/8/89 and the Dy.Director LKO was also perhaps aware of this. But to strengthen the charge levelled against Sh. Ram Gopal, the money in question was deliberately kept out of records. As the case amounts to temporary embezzlement, although of a small amount, and the Dy.Director, Lucknow also seems to be a party to it. The case is being submitted to you directly being the next higher authority for necessary action as may be considered fit.

It may be pointed out that during Berbal discussions Sh. Ram Gopal stated to have given this amount on 31/7/89 and Shiv Charan, peon seconded the statement of Sh. R.m. Gopal. Sh. Sahab Din cashier firstly admitted verbally to have received the amount on 31/7/89, then changed his statement to make it 31/8/89 and finally has given in writing to have received this amount on 11/9/89. It is also not rederstood as how an entry, if available, of the amount.

Lwns

Lesyl Land

18 B BO

received on 11/9/89 was made in the challan register already at hgrs. since 20/8/89? How ent entry to this effect was made on the body of the TA bill end how a challan bearing No 3/8/89 corrected to read as 3/9/89) was to put up to A.O. on 11/9/89.

The copy of office note dated 14/9/89, reply of Sh. Sahab Din, TA bill in original and challan in original are enclosed for necessary vesification.

In ivew of above Shri Sahab Din cannon be trusted to be incharge of cash. It will be in public interest that he is remove from the job of cashier immediately. However as this case is linked with the of Sh. Ram Gopal ponding at hors, the case is being so altered to you for consideration.

Yours gaith

(G. K. Nadcheldi). Administrative Officer.

- 0 0 89 - 1 0 89 In the Central Ad

G.K. Nagchandi Union of India & oth

PAY

Nc

To

Shri Sahab Singh
Director,
Song & Orama Division
Nin. of I 2 B, Covt. of
15/16, Subhash Herg Dary;
Now Dalhi.

Sub:- Financial missionaversons

Sir,

Dy. Director, Lucknew to work like in the matters of purchashe has been very rigid about Advance and other payments he is always prepared to jum various bills amounting to a 51/5/80, on account advances and remained pending. The On Account of Dy. Director, Lucknew i.e. by ware communicated to persons the are enclosed for roady referent dues we also submitted to the kept on pressuring me for action account Advances till on 10/00 or leave. Copy of my a plicatio explanatory. The Dy. Director, is of Drawing & Disbursing Officer the payments and adjust on Account advances to be brought to responsible and conscious to the bean done by you. I consider my lapses.

rin

Trossury rules say that the complete spending Covt. Money excercise while spending his or does not appear to have been followed deserve Emmediate attentions

1. PAYEL NE OF IS 64.000/- (HELPS. 15

od eed ~\000,000 & Sign of musik Song & Usual Call called Song & Song & Called No. In the Central Administrative Titional Circuit Bench, Luctume of 1990

G.K. Nagchandi Vs Union of India & others

ANNEXURE A-6 (28)

No.DO/1/1/89/ConfAO/LKO Song And Dram: Division Win. of I & B. Covt. of India

116-1, Feizabad Road Lucknow.

Dt. 16/9/89

To

Shri Sahab Singh
Director,
Song & Orama Division
Nin. of I & B. Covt. of India
15/16. Subhash Marg Darya Gond
Now Dalni.

Sub:- Elnandel Missanayonent by Donuty Director Luckney.

Sire

Since my I ining at Lucknow I have been verbally requesting the Dy. Director, Lucknow to work within the framowork of rules. At times like in the mutters of purchase of fans and coolers for Luckney office he has been very rigid about the rules. Lut when it comes to On Account Advance and other payments of pound and staff artistes in particular he is always prepared to jump the rules and regulations. Although various bills amounting to a 8 to 10 lacs were cleared by me up to 51/3/8), on account advances and few old payment of staff artists remained pending. The On Account Advances operated after the joining of Dy. Director, Lucknow i.e. L.combor 88 were examined and observations were communicated to persons concerned. Copies of these observations are onclosed for ready reference. Case regarding the payment of old dues w s also submitted to the hors. Delhi. Still the Dy. Director LKO kept on pros urining me for adjustment/payment of bills in respect of On Account Advances till on 15/6/8) when I was almost forced to proceed on love. Copy of my application dt. 15/6/8) is enclosed which is cultivalent or the Dy. Otroctor 180 (competition) explonatory. The Dy. Ofrector, LKO famodiately after getting the charge of Drawing & Disbursing Officer want with the speed of rocket to release the payments and adjust On Account Advances, ignoring all the rules and regulations, and overruling my observations (all the metrers. Some of the cases deserve to be brought to your kind Adtic: which I am doigng as a responsible and conscious Cava, servant. As my appointment as DADO has been done by you. I consider myself to be dutybound to inform you the Lapses.

Treasury rules say that the D&DO should excercise the same vigilar co while spending Covt. Honey as a person of ordinary prudence would excercise while spending his own money. As this fundamental principle does not appear to have been followed by the Dy. Directory, LKO of the laps cos deserve immediate attentions.

1. PAYE NO OF B E4.000/- (RUPE'S EIGHTY FOIR THOUSAND) HITHOUT ANY BUREGE

A sum of & 84,000/- has boshid by. Director, Lucknow to Iroducer, Song & Dalma Division was being Contro vide D. Druft No. 01/4/5 0432255 Lt. 3/6/89 - 84,000/-covering latter dt. 19/5/67 (photocopy unclosed) without any respect, Bons Fide purpose of Covt. programmes.

The emount in question was drawn in anticipation of sanction from the Ministry for a then proposed Song a Drama Festival at MIXIA. TXII 15/6/80 the canction was not received and hence all other demand draft were sent to respective entres but the demand draft for E 84.000/~ was withhold by me. The Deputy Director, was not received within next few days the payment of the demand draft may be obtained by concellation and the mancy deposited in the Govt. Account. The Dy. Director was however reductor to do so. It was impressed up on him what the Covernment was money is not for distribution like charity and henceut will be payment is released. However the Dy. Director released the payment on 19/6/D9. The sanction for Fostival at believed has not reached till date and the payment of & 84,000/~ to reducer, worthings has now almost became a fictituous payment. There is every likelihood of misuse- of this amount at Dorbhangs. Maching have to

be verified. The war in the perion to

RC-5/ Adv. 20.8.90

The money in question is still lying at Perbhanga. You may like, Sir, to invertigate the matter.

PAYMENT OF RS. 44,741/-B(FORTY FOUR THOUSAND SEVEN HUNDRED FORTY QUE) OHLY AS ARREARS OF PAY TO THE STAFF ARTISTED. :-

An amount of & 44,740% has been paid vide vouchur No. 151/7/89 (% 24,201/-) to Sh. C.B. Coswami, Staff Artiste of Nainital and vouchur No. 132/7/89(1820540/-) to She Sele Ruy, Sele Darbhauga being the payment or Arrears of Fee.

Due to some observations and for want of signatures of AD(A) the case was reffered to hors. The horse returned the file with some // c poservations. The file in question is linked for ready reference. The hype, did not authorise the payment of sold smount. The Aust. Director (Adam) class did not sign the due and arown statements.

Howaver the Dy. Director, LKO for the reasons best known to him only overruled every body from Admn. Officer to the Director and broke o en the steel almirsh of the Admn. Officer(on Leave), took away the bills lying in the almirah and passed thus por payment.

It may be pointed out that the payments in question pertained to the period 1975 (G.b. General) & 1979 (Distributed Reg.). Luring this period the powers of D&DO were with Asstt. Director(Admn.) and therefore his signatures on Due and Drawn Statements, a corresponding entry in the old record was a absolute necessity. All this was ignored by the Ly. Director, LKO and the bills were passed for payments by signing the even the old statements. You may kindly like to hook into this matter.

PAYMENT OF TRANSFER TA BILLIO A transfer T.A. bill in respet of The Hele KundugAeDe Nainital was pending in Lucknow office. This bill pamounting to & 2472/- was sanding returned to A.D. Nainital with the observations as may be seen in the enclosed letter. Under Supplementary Aula 2(8) in case of wife the necessary condition for availing transfer benefits is "residing with". As the transfer claim was not within this rule the claim was rejected by no. However the Dy. Director, LXO ogain o errulud and releasSad this payment. To my mind it is a wrong payment. You may dir to the to the the issue and fix up the reasons bility for this grong payments

ON ACCOUNT ADVANCE RS. 50,000/~ (REFIFTY THOUSAND)ONLY IN THE NEW! OF SHRI . N. DUSAY PRODUC TO SADD DARBHANCA:-

An amount of % 1,21,/89/- with an Cn Account Advance of & 50000/wes sanctioned by the Ministry for setting up or Camp at Maha Kumbh Mal expenditures, with perhaps no permassion of expenditure has been incompanied to a permassion.

expenditures, with perhaps no permassion of the been incompanied to a permassion with a coorded by the full stary. The Dy. Directors at regions do not have powers for hire of Taxl. One voucher amounting to is 1150/- permaining to another On Acct Advance operated by Sh. S.K. key Darbham, has also linked with this are access. Advance, to split up the excess espenditure of that on accts in Allahabad. The sanction accorded by the Ministry had 4/5 heads of expenditures, with perhaps no permission to exceed even the headyles responditure. Inspite of this nearly double expenditure has been incurry

Inspite of all these the Dy. Director, LKO did not bother to obtain a revised senction from the Ministry and adjusted the On Accite Advanc by overwilling even the Ministry.

ON ACCOUNT ADVINCE RE. 16,000/20 SHRE RAM COPAL L.D.C. LICENIE. 5.

A sanction of is 20000/- with an On Acctt. Advance of is 16000/- w accorded by the Director, for proparation of a new play (ARYA DM) by Patra Centro for production at Allahobad. According to property the play was not proposed and prosented at Allahabad, by D. B. T. Fatin. . M. the full expenditure of a 16000/- has been booked by aplatting up of expenditures from ether On Acctt, Advances operated by Fatmagalinital Darbhanga Centres. mat is soft aurprising in this chas is that this submitting a case for revelidation for conction the Dy. Director, LAC

cortified that the production was prepared and staged at Allahabd.

1-C. fc-G/ Ddv. 28-8-90

The case regarding the the revolidation of mention is pending at here and the cus be verified . The exciter cutpelsing factor is that in fort of for as my memory goes the expandionre against this senetica was even here there is 16000/- and sene meant the returnated by the han Copal and there was infact no pending bill against this on Acctt. Adv. It is supprising that the Dy. Director, LEO has linked voucher worth is 2434/- against this sanction and submitted them to here. for expect facts cancillon, these voucher are obviously of some other on Acctt. Advances and appear to have been linked within this vide splitting up the expenditure. This is required to be investigated.

G. ON ACCTT. ADVANCE OF 13 16000/- TO SHRI H.N. SINGHTUDC?DARBHANGA FOR PROGRAMME AT SIPAN MELL IN STELL IN STELL.

An emerge of a 20000/- with an On Acatt. Advance of a 16000/was sanctioned by the Director for arranging programmes at Supeul Mola
in Bihar. The expenditure incurred against this concien was much more
than the sanctioned ements. While submitting a case for revalidation
of sanction the Dy. Director, LKO has however certified that the expenditure is within the concion. This file is pending at how. The certificate recorded by the Dy. Director, Lucknow is totally wrong and again
thin is a case of solition up of expenditure. Photocopies of one
letter and ease notings are enclosed unled prove the cases expenditure.
Here, may have to investigate this case.

7. ON ACCTT. ADVANCE OF R 20000/- IN RESPECT OF SH. S.K. ROY, STAFF ARTISTS DARBUANCA.

An amount of a 20000/s with an On Acctts of a 16000/s was sanctioned by the Director for programmes by Dorbhangs aroupe at Allahabad Kumbh Hela. The expenditure more Example than the sanctioned amount has been incurred against this sanction also and one bill smounting to be 1150/s has been linked with the sanction at S1. No.04. The certificate furnished by the Dy. Directoration that the expenditure is within the sanction is therefore wrong. It may be pointed out that while issuing the sanction the Director, had approved the headwise expenditure but in all the casus(five cases) the Dy. Livectoration overruled the Director and issued open concilons without giving heads of the example at the things, and the under and unprecedented hacte shown by the Dy. Directoration in actually such cases has left behind an air of doubts

Puring the period the Dy. Mirectoryllo remained Franking And Dusburning Okators he element neverth and notes. Above he classed neverth and exe detailed velification in done I on our new men new man dance that he noticed. I will therefore regularly your goodself bindly to look take the enter. I finally to invertigation in taken I will request you kindly to appoint a new tento per important and has thereugh knowledge of raise.

Thenking you.

Yours faighfully

0-199

(C. K. Negobandid, Administrative Cirkcor,

Copy to She Acke Conguly, Joint Paractor, Saph Mew Palhi for information and newcongory octable

(G. K. Negoricadi)
Administrative ballour.

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In the Central Administrative Tribunal, Circuit Bench, Mich G.K. Nagchandi Vs.

Union of India & others

-- Applicant --- Respondents

ANNEXURE A-7

DO.NC. 1/1/09/Confi/10/Lko Song And Drime Division Min. of I a s, Govt. of India

> 110-A. Frizabau doad Lucknow. ut. /02/90

To

Shri kirpa Sagar, Director, Song And Drama Division Now Delhi.

Sub : - Financial mismanagement by Dy. Director, Lucanov and financial ir egularity amounting to misporceriation of devt. monay.

Respected Sir,

I am enclosing for your rendy reference comies of my letters of even numbers dated 16/9/69 on the subjects mentioned above.

Perhaps due to retirement of the Joint Director and change in the posting of the Director, the above issues never remained unattended at the digura. I am therefore bring thuse uniters into your Mand notice as a conglous officer and hope that some action will be taken.

I know that you are already herd pressed due to preengagements but the above unitters are also of equal importance and need your orgent ettention.

I understand that some changes in the postings of /dministrative Officers are being contemply a at Lors., rernaus officials me a posting at a first contemplation of the contempl Colcutta. Should this happen, it means past tion to a wrongful person and punishment to an honest and out, -bound officer. If at all I am to be shifted from Lucknew te, my only choice will be shopel. I wish that my information is wrong and hope that wise counsel will proveil at the hyper

In the end I beg your pardon for having bethered you so much and once abain convey my best wishes for the New Yes ..

Inanking you.

with king roge ds.

. Yours fulthfully (Gaha, Nright ndi), Aministrative Cfficer.

Cory to:-

shri n.k. Breroc, Ly. Lirector (P), tony & Drome, Division Daries of Now Delate - 27

(G.K. Nr. coh-riai), Administrative Officer.

In the Central Administrative Tribunal, Circuit Beach, Lucknow X of 1990 O.A. No.

1 G.K. Nagchandi Unin of India & others

... An "cant

The Director, Song and Drama Division, 15/16, Subhash Marg, Darya Ganj, New Delhi-110002.

(Through Propor Chagnol.)

Sub: Request for transfer to Phonel.

Sir,

Consequent upon my repatriation from deputation and in compliance with your Order No. A=22013/2/8/Admiss to dated 3-11-1988, I joined as Administrative Orricer of 26-12-38 at Regional Gentro Song and Drama Division, Luckney.

previous occasion, I had submitted request _sting at Bhopal Centre of the Division for the following reasons :-

- 1- My physique has further deteriorated and my Life is sufforing budly due to hypertension and highblood pressure. Physician has advised me for proper diet and to live under proper family care.
- 2- My wife is employeed at Bhopal in Dte. of Industries, Government of Madhya Pradesh. Her transfer to Lucknow is not possible as there is no office of her Department in Uttar Pradesh. Thus due to my transfer she is separated from me.
- 3- I have two children the eldest one is the daughter. They are prosecuting their study at Bhopel and they also require my presence at Bhopal. Besides I have to find some negotiation for the merriage of my daughter and in this connection my presence in Bhopal is essintial.

The above problems have not only disturbed my family life by separation due to my posting at Lucknow but have adversely effected my wife and children in maintaining their day today life there. Apart from that we have to maintain now two establishment due to my posting at Lucknow.

In view of above and Office Memorandum No. 28034/7/80-Estt. dated 3-4-1986 regarding posting of husband and wife at the same station. I am to request your honour to post me at Bhopal Centro of the Division so that I could live a normal life with my wife by ensuring the education and welfare of my children at Bhopal. I am prepared even to forego my transfer benefits in the event of my posting at Lhopal Centre of the Division.

In anticipation of your kind orders.

Dated: 28-3-1989

Yours faithfully, (G.K. Nagchandi)

Odv Administrative Officer

Song & Drama Division

Lucknow.

In the Central Administrative Tribunal, Circuit Bench, Lucknow O.A. No. of 1990

G.K. Nagchandi Vs. Union of India & others

-- Applicant

ANNEXURE A-69 33

STATE

EX PRISS

TELEGRAM

SHRI KRIPA SAGAR
DIRECTOR :
SONG AND DRAMA DIVISION
15/16 SUBHASH MARG
DAHYA GANJ
NEW DELHI

REFERENCE MY LETTER OF ATH INSTANT SUMPRISED TO SEE
TRANSFER ORDER OF ADMINISTRATIVE OFFICERS NOT CONSIDERING
MY CASE FOR POSTING AT BHOPAL INSPITE OF REPEATED REQUESTS
(,) KINDLY RECONSIDER THE INJUSTICE DONE

NAGCHANUI

N.T.T.

No.A-19012/2/88/8&D/LKO
Song and Druma Division
Ministry of information and Broadcasting
Government of India

116-A, Faizabad Road, Lucknow-226007 Dated: 9-2-1980

Cony by post in confirmation to Shri Kripa Sagar, Director, Song and Drama Division, 15/16, Subhash Mass, Darya Ganj, New Delhi-110002.

1.c. light Adv

(G.K. Nagchandi)
Administrative Officer

28.8.90

In the Central Administrative Tribunal, Circuit Bench, Luchm of 1990

G.K. Nagchandi Union of India & others -- Applicant XX ___ Respondents

ANNEXURE A-10

सादर प्रतिष्ठा में.

भाननीय भी विश्वनाथ प्रताप सिंह जी भारत प्रधानमंत्री भीरत मुकार, प्रधानमंत्री कार्यालय, नई दिल्ली।

भागनां । महामहिम,

गोत और नांटक प्रभाग लक्षक कार्यालय को नाटक पार्टियों द्वारा अधूरे तथा फर्जी प्रमाण-पन्नों के व पर प्रभाग के धन का दुरूपयोग किया जा रहा धीजन पर त्रान्त शोक लगाने की कूपा की जाये। विवरण निस्न प्रकार है: -शी उरवैश जायस्वाल की पाटी द्वारा जो कार्यप्रम दिये जाते धै उनमें हरबंश जग्नपतवान जो कि पाटीं के लीहर है कभी भी किसी कार्यक्रम में बूद उपरिधित नहीं होते हैं किसी अन्य व्यक्ति को भेज छर छार्यछम ही खानापुरी मात्र अधूरे कलाकारों से करा दी जाती है तथा भुगतान छेतु बिल दे दिये जाते है। जबंकि ियम के अनुसार उनकों प्रत्येक कार्यक्रम में युद जाना चाहिए तथा पूरे कलाकार ले जाने बाहिए।

भीमती हनेह नता चोपड़ा की पार्टी द्वारा भी किसी कार्यक्रम में पूरे वलायार महीं ले जाये जाते हैं तथा कार्यक्रम पूरे-नहीं दिये जाते है तथा फर्जी प्रमाण-पेत्र आर्वेटित कार्यक्रमों का तैयार करवाकर पूरे पैते तरकार ते वसूल कर निध

भीमाती योपद्वा की अपनी पार्टी दारा लयन्छ की एक दूसरी पार्टी सिनि कला सैगम के छा प्रक्रम कराती है तथा अपने पुत्र के नाम पर बिल देकर गीत ्रभौर गाटण प्रभाग ते पैते वसून कर नेती है। हात रहे कि सर्वित कला तंगम के भीहर 30 90 सरकार में सरकार पद पर है तथा वे कभी अपनी पादी छारा कार्यप्रय नहीं कराते हैं। इस प्रकार योपड़ा की पार्टी दोहरा लाभ कमाती है औं कि सरकार की कानून में जुल्म है। तथा इस पार्टी दाशा भी फर्जी प्रमाण-पत्र के आधार पर तरकार ते पैसा वसून किया जाता है।

इसके अति रिक्त कानता तरीन तथा प्रभात कला केन्द्र नाम की पार्टियों दारा रतरहीन, अधूरे कार्यक्रम दिये जाते है तथा अवैध रूप ते फर्गी प्रमाण-पत्र ष्ठा भिल कर सरकारी धन हडूपा जाता है।

प्रभाग के किसी भी अधिकारियों द्वारा फील्ड में जाकर कभी भी कार्षंक्रमों की जाँच महीं की जाती है तथा रेते ही बिल पात कर दिये जाते है।

ा के अंग्रहा से द कतात्र है। ति दिन्दी ्टा केल को कार्या उपान देशक कीता और नाटक प्रभाग कृ०प०उ०

3

No.

G.K. Nagchandi Vs. Union of India & others

> ्गीत एवं नाट एवना ओर प्रस <u>भारत सर</u>

ाय लिय

प्रकरण हायाँलय में दक्षि पर पंजालत तसी है निवा के लगा द एक के बार भें ये तो पंजीन प पिसकी प्रनिलिधि एपासनिक अधिका पन में लिए गये लिख धिम से उप हिलाक मधीरय दी र 23-2-90 के जीच जब उप निदेशा व्हार भिधा सपत्ने व कार्यालय भे जि ये दोनो धी मैशर्स गीमता वला भी बर्रा धीरकर जा गये हैं।। धारे में अताया धा तथा अन्य इती भैधि जनते क्या था कि मीतिक शि मधी रोगा और जार वे धवी गए घर सकता एँ ! उप्तिने कवा शा प्रभात कला देख दे साथ कार्यक्रम पखात ने अपनी शिकायत लिएत । यन जगरील भिकायत छाप्त एउँ है तार वर्षी भी दिला निम के स

पणीं तक शिकायत में वि वायसवार है गाँउ में लिटी गाउँ व वर्तमान सामाजिल सीए व्यवसारिक है क्यें कर्यक्रियों में न जाते ही । एक उप निर्देशक भी खर्य उपणित रायक्रम में ही साम्यस्वाल ने भाग में उनका नाम है सीए प्या उपलव् सगा देखा नहीं है तो विश्व आधा जिल पास विमें जा रहे हैं यह वि भी मार्ग एश्न एश्न वर्षने ही साम्

Non

रिपिक्षिके हो-तान

गार में समान

लियना चाएँगा कि मैं उप निदेशक दवारा जारी किये गये निष्णदन प्र मण पत्र के बाजार पर बिल पास करता है। कार्यक्षम सम्बंधि ठाक या कीर्ड भी काणज मेरे पास नहीं जाता है। उप निदेशक महोदय की अनुपरिनास में यदाक्या जब ठाक देखने का अवसर एके मिलता है तक मैं यह पाता है कि पार्टियों सम्बंधित अधिकारियों के प्रमाण पत्र ठाव निवेशक प्रदर्शन प्रमाण पत्र वार्यकार एन प्रमाण पत्रों के आधार पर ही उप निवेशक प्रदर्शन प्रमाण पत्र जाति करित है। जबकि सम्बंधित वार्यकारी है प्रमाण पत्र हों ठाक है हो उनके कार्यों लय है हो मिलने चाहिये। एक प्रतिशत प्रकर्णों में स्था न होने के कारण पत्रों प्रमाण पत्रों के खाबार पर एणतान वो सम्भावना है ज़कार नहीं किया जा सकता। जतः जिंब अवस्थव लगती है।

जपरित भी में यह एवित होगा कि हम सहायक निदेशक पहना या नेनाताल की जपरित ०० हती के दार्थकों का जान करने के लिये निस्त करें। ये/ प्रार्थकों के एक्तों पर जानर कम री कम 10 -20 मितरात तक वात्तिवक देखिंग करें। पमें रिकीट में । जब तक यह कार्यवाही पूर्ण नर्दि हों जाती तका का सहकी जायवाहां एवं सदी क्ला सीम के बारे में मुख्यालय से निजय नहीं हो जाता तब तक यन दली के कार्याट्य में तथा देतन एवं तथा अधिकारी के पात लिवत सभा बिली के मुगतान रिकना उन्तित होंगा। उप नितेशक महीदय पर्ति बहुरिता करें। पूरी तरह ने सिस्ट होने के बाद हो हम दली का मुगतान करना ठीक होगा। हरने मुगत से जन दली के विरोध रूप से की जायसवाल के तथा सदी कला सीम के कार्यन्त्र भी बहुर होना आक्ष्मक जान पहला है। मुगतान की देश के लिए दली हो हम कि विरोध रूप से की जायसवाल के तथा सदी के लिए दली हो हम कि विरोध में तैकर उन्ते सहयोग करने हो पर सन्ते हैं तथा इस मानते हो जब कि विरोध में तैकर उन्ते सहयोग करने हो पर सन्ते हैं तथा इस मानते हो जब कि विराध में तैकर उन्ते सहयोग करने हो पर सन्ते हैं तथा इस मानते हो जब कि विरोध में तैकर उन्ते सहयोग करने हो पर सन्ते हैं तथा इस मानते हो जब कि विरोध में तैकर उन्ते सहयोग करने हो पर सन्ते हैं तथा इस मानते हो जब कि विरोध सन्ते हैं ।

(ग० दे० नागवंडा) प्रशासनिक राधिकारी

इसं निदेशक (लगा)

TC. (e. 5h Od 20-8.9 In the Central Administrative Tribunal, Circuit Bench, Lucknow O.A. No. 0'3 190

Union of India & others

-- Applicant

- -- Respondants ANNEXURE A-12

Confidential

NO.AO/1/LKO/Conf. Song and Drama Division Ministry of Information and Broadcasting

> 116-A, Faizabad Road, Lucknow April 4, 1890

To,

Shri R.K. Braroo, Deputy Director (P&C), Song and Drama Division, New Delhi.

Complaint regarding payments of Registered Parties on alleged forged certificates. Sub. :

Sir,

Kindly refer to the complaint of Shri R.D. Shukla, resident of Nirala Nagar, Lucknow on the subject mentioned above, a copy of which was also marked by him to the Administrative Officer, Song and Druma Division, Lucknow.

In this connection a note was put up to the Deputy Director (LKO) on 30.3. '90. A copy of the said note is enclosed for your ready reference.

The Dy.Director (LKC) has not so far taken any note of the AO's note dated 303. 90 or atleast the AO is not aware of any action taken. Under the circumstances the matter is being referred to you for action as may be deemed fit.

The matters relating to the party of Shri Harbans Jaisval, Survesh Kala Sangam and to some extent that of Mrs. Chopra appears to be correct and some action is, therefore, required to be taxen.

With thanks.

Yours faithfully,

(G.K. Nagchandi)/ Administrative Cfficer

Encl.: one

T.C. 1. e. Syl Odu 28-8-90

In the Central Administrative Tribunal Circuit Bonch Lucknow of 1990

G.K. Nagchandi Vs. Union of India & others

--- Respondents REM ANNEXURE A-13

STATE

EXPRESS

TELEGRAM

R.K. BRAROO

DEPUTY DIRECTOR P & C SONG DRAMA DIVISION 15/16 SUBHASH MARC DARYA GANJ HEW DELHI

ADMINISTRATIVE OFFICER CONFIDENTIAL . REPERENCE LETTER OF FOURTH APRIL REGARDING COMPLAINT OF PARTIES (;) REQUEST KINDLY ISSUE REGISTERED Orders (.) Parties payments held up pressing (.) PETAME FOLLOWS

ADMINISTRATIVE OFFICER

ntr

3

No. 40/1/400 Conf Song & Drama Division,

116-A, Faizabad Road

Lucknow.
Dated: 24/5/90
Post copy in confirmation to SU. R.K. Braroo, Dy. Director (PAC) and Acting Director Song & Drama Division, New Delhi for inform ation and necessary action. The photocopy of Administrative - Officer Lucknow's confidential letter No. AO/OL/LKO dated 4/4/1990 along with enclosure is submitted herewith for ready reference. The note is self-explanatory and was submitted to Dy. Director, Lucknow on 30/3/90 and is still with him (Shri H.P. Solanky). As the release of payment to five Private Board H.P. Solanky). As the release of payment to five Private Regd Parties in the absence of clear orders on the said note is likely to create problems for the Administrative Officer him self. It is requested that the orders (1000) on the case may please be passed at your earliest.

> (G.K. Nogchandi) Administrative Officer.

/RG/

In the Central Administrative Tribunal, Circuit Bench O.A. No. of 1990

G.K. Nagchandi Union of India & others

-- Applicant

--- Respondents ANNEXURE A-14

खतात्र चेतामा ५६ जुलाई १९५० (३)

ने अपनी व्यथा

्रिसना संवाद पुत्र) , जंडनका पुत्रमा निपाम में पेजीन्द्रस समस्य पीरकृतिक दंजी के नैता संज्ञानारी का दुखदर्द पुताने संघा आपन होने पुत्रमा निदेशक के पास गये संधा , प्रनके साथ एक बैठक की।

कित में ए.प्र. पंजीवत कलाकार संघ की और से मूचल निदेशक रीलेश क्या का स्थापत करते हुए पन्चे कलाकारी की लिए ए मुखाओं से अस्पत् कराया गया। रोत जोर से सूचना निदेशक को १५ प्रकार निषय मी दिया गया। ्बैठक में बातचीत के दौरान सूचना

, निदेशक ने कळाकारी को पूरा आश्वासन दिया कि विभाग की टर से उन्हें पूरा सहयोग दिया जावेगा तथा समस्याओं के ेसाबन्ध में शीप्र ही आवश्यवा कार्यवाही की जायेगी।

्रज्ञापन में मुख्य रूप से पारिश्वमिक बढ़ाने, यात्रा मता देने, प्रमाण-पत्री को

प्रदान करने के निवर्ष में शिविलता देने, बाहर के बार्यकाने में दली के के आ प्रस की व्यवस्था भसने, कळाकारी को परिचय पत्र देने, इस्टोक माह में कार्यक्रमों की रोख्या निर्धारित करने, समय से मुनकान

राख्या निपारत करन, समय स मुनातन आदे कराने की भाग की गयी है। बैठक में प्रदेश भर से आये सैकड़ो कलाकारों ने भाग किया। सौकार्द्रपूर्ण बाताबरण में बैठक सम्पन्न होने के बाद उ.प्र कलाकार संघ की एक आवश्यक बैठक अपरान्द्र सूचना निदेशालय परिसर में बुळावी गयी।

बुजावी गयी।

बैठक में एक प्रस्ताव पारित करके भारत सरकार के सुचना एवं प्रकारण मन्त्रालय के गीत एवं नाटक प्रमाण के केश्रीय कार्याज्य में कार्यरत प्रमाण के अश्रीय कार्याज्य में कार्यरत प्रमाण के अश्रीय कार्याज्य में किया पंजाय जा रहे प्रस्ता ना कि केश्रीय कार्याज्य में निवा की गयी।

बैठक में कई बाजाकारों ने उबस प्रमाणिक अधिकारी पर आरोप कंगाया

कि वे सीचे रिश्वत की मांग करते हैं और न मिने पर कलाकरों को अनानश्यक रूप से प्रिश्ना किया जाता है। बैठ्या में मर्च सम्मति से एक प्रसान पारित करके निर्मय किया गया कि जब तक उनते प्रसामिक अधिकारी के बिल्ला अनुसान अनुसामारम्भ के प्रसान नहीं की जाती तम तक के हैं को प्रमान सम्मतिक दल अपना कार्यक्रम उपत विमाग से नहीं करेगा

दे<u>० वे के दीय</u> सूचना एवं प्रसारण मंत्री से इस सन्दर्भ में आवश्यक कार्यकारी करने की मान भी की गयी।

देनिकं जागरण, लखनऊ १६ जुलाई, १९९०

्पंजीकृत कलाकारों की

बैठक सम्पेनन

संस्थान, हिंचिनारों स्थानीय स्माना भिष्णालय सुधाकादारियम में प्रदेश में मुचना विभाग स पंजीकृत सम्बद्ध सारच्रिक् दुला के नताओं की बैठव सचना निवशक श्रीभेश गृष्ण की अध्यक्षता भे सम्पन्न हुई।

भेडल भें ज.प्र. पंजीपना कलामर राम थी। भेडल भें ज.प्र. पंजीपना कलामर राम थी। भोर सुचना निदेशभ्य रोजिश कृष्या का स्थापता करते हम उन्हें कलावारी यी विभिन्त समस्याजी से अवगत कराया गया। सप थी। भीर से सुचना मिंदशक के एक १५ भूशिय मागपुर भी दिया थया। बातभीत के दौरान सुचना निर्देशक ते फ़लाकारी की पुग बारबासन विमा कि विभाग की और से उन्हें पूरा सहयोग दिया जानगा तथा सगस्याओं के संस्थरध "में भौप्रे ही भावश्यक कार्यवाही की व जायेगी। श्री भौतेश कृष्ण ने कहा कि प्रध्यानार की शिक्षायती पूर्व विशेष अप में कार्यवाही की

आपन्में भूक्ष रूप से पारिश्रामिक ध्राने, यात्रा भारता होते, प्रभाणपत्रः का प्रवान करने के र त्रियमों में शायिलता हेते, शहर के कार्यकर्गों में हलों के आबास की व्यवस्था कराने, कलाका से

(४) भगभारत टाइम्स, सखन्ज १६ शुप्ताई १९५०

पंजीकृत कलाकारों की फीस बढ़ाने दी मांग

संखगंक, १५ शुराई (नि.) । रथागीय सूपना निवेशालय के आहीटोडियन में प्रदेश सूपना निवसासम् के आहादाहिष्म न प्रदेश के स्पना विभाग से प्रवीवृत समस्त सांस्कृतिक दर्जी के नेताओं की एक केठक सूचना निदेशक सीलेश कृष्ण की अस्पक्ता में कत पूर्व / कृष्ण, उ.म. प्रवीकृत मृत्याकार, सुप की ओर संस्पना निदेशक का स्वानत भारते हुए उन्हें कालाकारों ही विभिन्न समस्याओं से अवगत् कराया गया। १५

यागी मागपत्र भी दिया गया है । स्माना निवेशाया ने कलावत्रसे अने आस्वासन दिया कि विभाग की ओर से उन्हें ુવૂલ રાજવીન વિના બાઇમાં કાર્યો સમસ્વાઓ કર रानपः में शीभ ही आवश्यक कार्यवाही हैंदी जाएगी । शापन में मुख्य रूप से पारिश्रीयक नवाने, याना मला देने, प्रमाण पर्धा को प्रदान फरने के नियमें में शिवितता देने, बाहर के कार्युनमों में दलों के आवार की भवस्था कराने, कलकारी को परिषय पत्र देने, वर गढीने कार्यकाना की संख्या नियारित गण आदि बतावे ही

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In the Central Administrative Tribunal, Circuit Bench, Luckno O.A. No. of 1990

G.K. Nagchandi Vs. Unin of India & others

-- Applicant

--- Respondents

ANNEXURE A-15

<u>'तत्काल</u>

व्रैं०संख्या-220!!/2/88-नीति गोत और नाटक प्रभाग सुचना एवं प्रसारण् मंत्रालय, मृारत सरकार xxxxxxx

> 15/16, सुभाव मार्ग, दरियागंज नई दिली-! 10002

दिनाँक 2 7/0 7/1990

सेवा में,

श्रीमान बोठपीठ सिन्हा, उप-निदेशक गोत और नाटक प्रभाग, 116-ए-पैजाबाद रोड लप्नऊ।

महोदध्य,

माननीय मन्त्री महोदय, सुस्ता एवं प्रसारण मन्त्रालय गृात सरकार को भेजे गये महामन्त्री उत्तर प्रदेश पंजीकृत कलाकार संध के पत्र दिनांक 18/7/90 की प्रतिस्तान की जा का रही है। अनुरोध है कि अपनी टिप्पणि तत्काल भेजे।

भवदीय,

८१ के हिए (राधा कृष्ण ज्ञार्क) उप-निदेशक

सलान :तीन

10-5-90 20-8-90

H

16

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उत्तर प्रदेश पंजीकृत कलाका। संघ ई. 1492, राजा जी पुरम,

लखनऊ, 226 017

1 B• 7• 90 दिनांक

पत्रांक''''

पदाधिकारी

पद्माधिकारी
अध्यक्ष
अभय राम शर्मा
कार्यकारी अध्यक्ष
श्रीमती स्तेह लता
उणाध्यक
धरापात असी
महामंत्री
अस्त्र्य नारायण
कोषाध्यक्ष

मदन सहगल

उपमंत्री

अशोफचोपड़ा

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This was 1. we have in Adorthis तेवा मैं,

माननीय मन्त्री महोदय, सूचना रंव प्रतारण मन्त्रालय, गारा तरकार, नधीं दिल्ली।

मधीदय,

आपके मन्त्रालय के अधीन अस्तर प्रदेश में स्थित गीत और नाटक प्रभाग, लखनऊ में पनण रहे मुक्टाचार की और आपका ध्यान-आंकिर्धित करना चाहता हूं।

दिनांक 14.7.90 को 30 प्र0 के समस्त पंजीकृत दल के नेता में की एक बैठक सूचना विभाग, 30प्र0 के प्राणंण में हुई जिसमें कई दल के नेता में ने आपके मन्त्रालय के अधीन गीत और नाटक प्रभाग, लखनऊ में पनप रहे मुख्टाचार की और ध्यान दिलाकर घोर निन्दा की ।

• सर्वप्रथम अधिकाशं दलों को जो प्रत्येक गांड में निथानित कार्यकृत दिए जाते थे, वह सगमग अप्रेल मांड से बन्द हैं और दलों को निथानित कार्यकृत न निलने से दल के कलाकारों में असन्तोष ट्याप्स है साथ ही थे अपने आप को धेरोजगार महसूस कर रहे हैं।

कुछ दलों का भुगतान भी नियान दंग से नहीं हो रहा है और उन्हें अनावश्यक दंग से परेशान किया जा रहा है। यहां तक कि कुछ दलों के भुगतान का पेक कार्यालय में आ जाने के बाद उसकी तिथि जब बीत गयी तब उन्हें पेक दिया गया जिससे दल तथा दल के कलाकार भुगतान न प्राप्त हो पाने से आर्थिक संकट में हैं।

कुछ दल के नेताओं ने इस बात का संकेत दिया है कि प्रभाग के प्रशासनिक अधिकारी दल के नेताओं से उनके भुगतान पर 10 या 15 प्रातिश्रत कमीशन की मर्गा कर रहे हैं। और उस कमीशन के रवज में दल के गिता वाहे क्यों ने फर्मी मांगपत्र बाकर फर्मी ही कार्यक्रम कर अंद उसका

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उत्तर अरोग पंजीकृत कलाकार संक्ष ई. 1492, राजा भी पुरम,

लबनक, 226 017

दिवांक 1.8•.**7•** 90 ..

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ाध्यक्ष त्रभय राम शर्मा गर्यकारी अध्यक्ष नीमती स्नेह लता पाच्यक्ष राफत अली हामंत्री स्लख नारायण विष्यक्ष विष्यक्ष

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पंजी थुन कला कार संघ की बिठक में उपरोक्त बातों को लेकर इस बात का निर्णय लिया गया कि जब तक गीत रंच नाटक प्रभाग, उ०प्रठ लबनऊ से यह मुख्टाचार लगाप्त नहीं किया जायेगा तब तक हम सभी दल के नेता प्रचार कार्य नहीं करेंगे।

अतरव आपते अनुरोध है कि उपरोक्त बातों को ध्यान में रिको हुए हम पैनीकृत दल के कलाकारों को घेरों गारी तथा मुख्टाचार ते बचार्ये तथा इतकी जांच करके उचित कदम उठारें।

मवदी य,

१ अलख नारायण १ महाभन्त्री

प्रतितिषि- निदेशक, गीत और नाटक प्रमाग, सूचना सेंब प्रतारण मन्त्रालय, 15/16 दरियार्गंज, नई दिल्ली को सूचनार्थ संब आवश्यक कार्यवाही देतु प्रिष्टित ।

। अलय नारायण ।

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By

तमनः तेन्द्रल एडमिनिस्टेट्रिव द्रिवुनल, तर्किट बेन्च, लखनऊ। और ए० नं० सन । १९१०

इछ जी० के० नागयन्दी

----- अपलीकैण्ट

धनाम

यूनियन आफ इण्डिया एवं अन्य ----- द्वेस्पान्डेर

अने कर नं0-"ए-16"

गोपनीय<u>/ तत्काल</u> सं0 आर-11012/7/90/गीना/लख0

तेवा में,

श्री राधा कृषा बाज, उप निदेशक, गीत एवं नाटक प्रभाग, नई दिल्ली-110002

अगस्त, 3, 1990

महोदय,

कृपया आप अपने पत्र संख्या- 22011/2/88 नीति दिनांक 27.07.1990 का अवलोकन करे जो आज ी दिनांक 3.8.90 को प्राप्त हुआ है जिसके जारा आपने उत्तर प्रदेशा पंजीकृत जलाकार संध दवारा माननीय सूधना एवं प्रतारणा मंती को लिखे गये उनके पत्र दिनांक 10.7.90 की प्रतिलिपि भेजते हुए विष्णाी मागी है।

उत्तर प्रदेश पंजीकृत कलाकार तंघ कोई मान्यता प्राप्त तंप नहीं है।

दिनांक 14.7.90 को सूचना विभाग उत्तर प्रदेशा में हुई बैठक के बारे में सूचना निदेशांक को पत्र लिखा गया था। उनके पत्र की फोटो प्रति संलग्न है जो संवय ही स्थिति को स्पष्ट करती है।

यह कहना जलत है कि माह उप्रैल 90 से पंजीकृत दलों को कार्यकृम आवंदित नहीं किये ज्ये, माह उप्रैल तथा मई 90 के कार्यकृम पूर्व उप निदेशक दारा आवंदित किये जये थे। आवंदन आदेशों की फोटो प्रति संलयन है। माल जून 90 में भी आवश्यकतानुसार कार्यकृमों जा आवंदन किया जया था। फोटो प्रति संलयन।

तभी वतो का भुनतान निर्धारित प्रक्रिया के अनुतार यथातम्भव भागि ते शांकि किया जाता है। कुट वल वैते मैतर्त लखनऊ लोक मंच,

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त्वनक मैतर्स यू०पीए पपेट चण्ड कोक आर्ट ग्रुप, लखनक मैतर्स नव प्रभात कला केन्द्र, लखनऊ मैला तर्चेशा कला तंगम, लखनऊ एवं मैतर्त गोमतिक कला तंगम नवनऊ के भूगतान माह मार्च 90 ते जून 90 तक अवश्य लिन्बत रहे। भुगतान रोकने का कारणा यह अप्रिधा कि ऐसी भिकायत प्राप्त हुयी थी कि ये दल कार्यक्रम नहीं करते तथा फर्जी प्रमाणा पर्य बिल प्रतित करते है। कार्यक्रमो में कम कलाकार ले जाने तथा बंदिया त्तर के कार्यक्रम देना भी इस प्रिकायत का एक अंग था। विकायत माननीय पृधान मंत्री जी के पात भेजी गई थी तथा पृतिलिपि इत कार्यालय को दी गयी थी। इत प्करणा में निर्णाय होने में तथा इत दलों के भुगतान होने में विलम्ब होना स्वाभाविक है। इस विश्वय पर कृपया इस कार्यालय के गोपनीय पत्र तंख्या एजो/।/ला/कान्फो विनांक 4.4.1990 तथा तार विनांक 24. 5. 90 का अवलोकन करे जो आपके नाम ते भेजा गया था। स्पब्द आदेश मिलने पर प्रशासनिक आंधकारी ने दलो के भुगतान कर दिये। दो दलो के वेक वर्तमान में वेतन एवं तेखा कार्यालय में रिवेलीडेशान हेतु लिस्बत है।

पहाँ तक कार्यालय के प्रशासनिक अधिकारी द्वारा क्मीशान आदि मांगने का प्रम है कोई ठोस प्रमाण नहीं मिल सब्सक्ष पाया है। कमीशान के बदले में प्रशासनिक अधिकारी फर्जी प्रमाण पत्र लोकर देने के लिए कैंसे कह सकते हैं। प्रमाणा पत्र तो कार्यक्रम करवाने वाले अधिकारी को देना होता है जो अधिकाशं प्रमाणा में सैकड़ों किलोमीट दूर बैठा होता है और उससे प्रशासनिक अधिकारी फर्जी प्रमाणा पत्र देने के लिए बाह्य नहीं कर सकते हैं। यह कार्य तो पंजीकृत दल ही करवा सकता है जैते कि शिकायते मिली थी। पूर्व में सभी पंजीकृत दलों के लिए उप निदशाक के कमरे के दरवाजे खुब खुले रहा करते थे। दिनांक 21.5.90 को कार्यआर महणा करने के बाद से मैन पंजीकृत दलों के नेताओं का कार्यलय में आना केवल कार्यक्रमों के सुधार हेतु सीमित रखा है। मैं सभी से केवल पूर्व निर्धारित समय पर ही मिलता हूँ और वह भी केवल कार्यक्रमों के सुधार हिता सीमित

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL, CIRCUIT BENCH LUCKHOW.

Original Application No.

of 1990

G.K. Nagchandi

...Applicant

Versus

Union of India and others.

... Respondents.

ANNEXURE NO. A-17

CONFIDENTIAL

No.R-11012/7/9 ORSS&D/LKO

August 3, 1990

To

The Director,
Song and Drama Division,
15/16, Subhash Marg,
Darya Ganj,
New Delhi-110002

Sir,

The day i.e.21st May, 1990 I had taken over Lucknow Region and immediately I proceeded to Varanasi to inspect/surprise check of the U.P.& Bihar troupe stationed at Patna on tour to Varanasi.

the Pvt.Regd.Parties and this office, I started discouraging the parties to visit this office quite often only for allotment of programmes and clearing off some of the outstanding correct and incorrect bills. Inspite of my several repeated requests to some of the Pvt. Regd. Party leaders to discuss about the programme improvement and show me the programme packets as being presented in the field till date no party leader has come forward to discuss the programme improvement and showing me some of their representative items being presented in the field.

I do not mest any party leader without prior appoint-

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ment for which they have made a big issue and are out to malign and bring disrupute to this world's most unique and powerful live media office by their pressure and tatling tactics to get the programmes allotted some how or other-by hook or by crook.

I, being the Regional Deputy Director incharge for entire J.P. and Bihar, will certainly demand from those so called Pvt.Regd.Parties who are holding this office at ransome to show me their standard of programmes. What to speak of myself, even any level officer of Govt. of India can not dare to drain out the public money in the name of such programmes.

I have strong contention and am fully convinced, after a careful investigation, observation and discussions with different agencies like DFP, that they are putting very sub-standard programme and do not perform with full team(as presented at the time of screening).

Some of the Pvt.Regd.Parties combined together have started a deep routed conspiracy against this office specially against myself and the Administrative Officer, in the name of "Curruption". When I came to know about this aspect I immediately told some of the accusers to give in writing any of their grievness against any of our officers and till date I have received none.

The situation is fluide and almost every day I am subject of humiliation and embarrasment due to the heart and untruthful attitude of some of the local had also been some of the local had been some of the local

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इसी बात ते यहाँ के दलों में रोज है। इत विजय में एक पत्र अलग ते लिखा गया है। तन्अवतः अपनी मर्जी ते उप निदेशक ते मिलने की तिवधा प्राप्त करने के लिए ही दल यह भाँति फैलाने का प्यत्न कर रहे है कि कार्यालय में भन्द्राचार है। यह विचित लगता कि जब पंजीकृत दल के नेताजो का कार्यालय में जाना तीमित है तब ता भुष्टाचार का हंगाभा है। जब इनका आना जाना विधि होगा तो ज्या होगा १ एकदल मैतर्त भोमती कला तंगन ने तो इस विश्वय में लिखित ब्यान भी दिया है जिसकी फोटो पृति तंलग्न है। पदाधिकारिया में शीमती स्नेहलता बोपडा तथा श्री अभाक कोपडा शामिल है। श्रीमती हनेहलता धोपड़ा के दल पर पहले ही गम्भीर आराप है। श्री अशाक चौपड़ा का दल कार्यालय में पंजीकृत नहीं है फिर भी मैतर्त तर्वेशा जला तंगम के नाम पर कार्यक्रम करने का आरोप है। ऐते काला तुनी में दर्ज लोग भिकायत नहीं करेखे तो और क्या करेगें। पृक्षाग को अपने अभिकारियों पर विश्वात होना वाहिये तथा रेसी भिकायतो पर उल्टी कार्यवाही कर रेसे दर्ो को तत्काल समाप्त कर देना चाहिये।

जहाँ तक पंजीकृत दलो द्वार। कार्यक्रम न करने का प्रन है पर्याप्त विचार विमर्श के बाद मैंने त्वयं यह निर्णाय लिया है कि जब तक मै पंजीकृत दलों के कार्यकृभों के स्तर से तंतु व नहीं होता हूँ दलों को कार्यक्रम जावंटित नहीं कर्जा। अतः दला द्वारा कार्यक्रम करने का प्रमन ही नहीं है।

यर्थात तो यह है कि इन भिकायती दलो द्वारा निम्न कोटि के कार्यक्रम बिना पूरी टीम के करने के ताथ करने का जुड़ एजें तियों ने मौखिक पाते मुझे बताया है जिसमें देशीय प्रवार अधिकारी एवं तूबना अधिकारी हेपत्र तूबना कार्यालक, शामिल है।

वार्मदेव प्रसाद तिन्हाः पादेशिक उप निदेशक

्रवामदेः प्रताद तिन्हार् "पादेशाक उप निदेशाक

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL, CIRCUIT BENCH LUCKHOW.

Original Application No.

of 1990

G.K.Nagchandi

... Applicant

Versus

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... Respondents.

ANNEXURE NO. A-17

CONFIDENTIAL

No.R-11012/7/9 ORSS &D/LKO

August 3, 1990

To

The Director, Song and Drama Division, 15/16, Subhash Marg, Darya Ganj, New Delhi-110002

sir,

The day i.e.21st May, 1990 I had taken over Lucknow Region and immediately I proceeded to Varanasi to inspect/surprise check of the U.P.& Bihar troupe stationed at Patna on tour to Varanasi.

the Pvt.Regd.Parties and this office, I started discouraging the parties to visit this office quite often only for allotment of programmes and clearing off some of the outstanding correct and incorrect bills. Inspite of my several repeated requests to some of the Pvt. Regd. Party leaders to discuss about the programme improvement and show me the programme packets as being presented in the field till date no party leader has come forward to discuss the programme improvement and showing me some of their representative items being presented in the field.

I do not meet any party leader without prior appoint-

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ment for which they have made a big issue and are out to malign and bring disrupute to this world's most unique and powerful live media office by their pressure and tatling tactics to get the programmes allotted some how or other-by hook or by crook.

I, being the Regional Deputy Director incharge for entire U.P. and Bihar, will certainly demand from those so called Pvt.Regd.Parties who are holding this office at ransome to show me their standard of programmes. What to speak of myself, even any level officer of Govt. of India can not dare to drain out the public money in the name of such programmes.

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The situation is fluide and almost every day I am subject of humiliation and embarrasment due to the least party and untruthful attitude of some of the least to the least to

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Journalist in connivance with some of our disgruntled Pvt.Regd.Party leaders and it is quite evident from the Newspapers they they have(Journalists)blown out of no proportion. Only 10-15 disgruntled artists with a big banner came to demonstrate before this Regional Centre and the paper ways they were more than 100(Pvt.Parties). I have the authentication and am sending the photographs which will speak itself.

I will be the last person to budge from my genuine right to see their performance and improve upon it. But they are avoiding it on one pretext or the other. Till they are able to show me theirprogramme, I will not allot even a single programme to them. I advise the Hdqrs to remain nutral but be vigilant about the entire fluide situation. I will deal the situation with iron hand and for which the Hdgrs must have some confidence in me. They have, in their interview to the press vowed that till the Regional Deputy Director and Administrative Officer are not transferred from this Region they will continue their stire. Some of the Pvt.Regd.Party leaders are pulling strings in a big way. As usual these tactics will not deter the Regional Deputy Director from his stand.

This is for your only kind information please.

Yours faithfully,

(B.P.SIMA)
Regional Deputy Director

Copy to Shri B.K.Brarpo, Deputy Director(P&C),

Song and Drama Division, New Delhi for information.

1. C. 1.

(B.P.Sinha)
Regional Deputy Director.

Congres:

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79 18/90.

31101

कलाकारों द्वारा आज प्रदर्शन (कार्यालय संवाददाता)

लखनऊ, मंगलवार। प्रदेश के सभी पंजीकृत सांस्कृतिक दलों के कलाकारों की एक बैठक आज यहां हुई। बैठक में तय किया गया कि १ अगस्त को सभी दलों के कलाकार गीत एवं नाटक प्रभाग के क्षेत्रीय कार्यालय पर प्रदेशन करेंगे।

बैठक में यह भी मांग की गयी कि यूनीसेफ द्वारा कराया जाने वाला राष्ट्रीय टीकाकरण कार्यक्रम का प्रचार गीत एवं नाढक प्रभाग से न कराकर परिवार कल्याण विभाग, सूचना एवं जनसम्पर्क विभाग अथवा स्वय यूनीसेफ द्वारा कराया जाय।

इस मौके पर नी कलाकारों की एक समिति धनायी गयी जो नुक्कड़ नाटकों बारा गीत एवं नाटफ प्रमाग में व्याप्त प्रष्टाचार को आम जमता से अवगत करायेगी। येंच्क में प्रभाग के उप निदेशक और प्रशासनिक अधिकारी के विरुद्ध कार्रवार्ष किये जाने की मांग की गयी।

' भ्रष्टाचारका विरोध करेंगे तांस्कृतिक दल

लखनक, मगलवार: उप्र पंजीकृत कलाकार सपके तत्वावधानमें प्रदेशके समस्त । प्रजीकृत सांस्कृतिक दलीके नेता जो तथा कलाकागुंकी एक वैठक सम्मन्न हुई जिसमें यह सर्वसम्मतियं निर्णय लिया स्था कि मुक्ता एवं , प्रसारण मंत्रालय भारत सरकारक गीत एवं , नाटक प्रभागके सर्वाय कार्यालयमें व्याप्त । भूष्टाचारसे प्रधान मंत्री तथा विभागके अन्य , विरण्ड अधिकारियोंको अवगत कराया जाय। भ

बैठकमे यह भी मांग की गयी कि यूनिसंफ द्वारा कराया जानेवाला राष्ट्रीय रिकाकरण कार्यक्रमका प्रचार गीन एवं नाटक प्रभागमे न कराकर परिवार कल्याण विभाग, मृचना एवं जनसम्पर्क विभाग अथवा ख्या यूनिसंफ द्वारा कराया जाय।

बैठकमे निर्णय लिया गया कि नल्लाक स्थित सभी दलोके कलाकार दिनाक १ अगस्तको गीत एवं नाटक प्रभएपर्व क्षेत्रीय कार्यालयपर दिनमें ११ घने प्रदर्शन करके विरोध प्रकट करेंगे।

वैठकमें सभी बहाँ गेनाओं और कलाकारोने निर्णय निया कि अवनक प्रभायक उपनिदेशक और प्रशासनिक आंधकारियोक खिलाफ कारस्याई करके उसे स्थानान्तरित नहीं किया जाएगा

Le. Fil adn: 20.8-90 In the Central Administrative Tribunal, Circuit Bench, Luck, O.A. No. of 1990

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To

The Regional Deputy Director Song & Drama Division 116-A, Faizabad Road, Lucknow.

Subject: - Representation against unwarrantable transfer.

Reference :- Relieving order No. A.22013/1/90-Admn.I dated 27/8/90.

Sir,

I am submitting herewith a representation against my transfer order which may please be forwarded to the Director, Song & Drama Division, New Dolhi, under intimation to me.

The handing-over and taking-over of the charge of the Lucknow will be done after the reply of the representation is received from HQrs. Delhi.

Encl: as above.

Dated : 27/8/90

Yours faithfully

(G. K. Nagchandi)
Administrative Officer.
Song Aud Drama Division,
Lucknow.

L.C. ad

In the Central Administrative Tribunal, Circuit Bench, Lucknow O.A. No. of 1990

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113-A, Faizabad Rd.

To

Dr. P.K. Mandi
Director,
Song & Dyama Division
Min. of I a B,
Govt. of India
15/16, Subhash Mary
Daryo Ganj,
How Delhi.

Subjects - Representation against wavarrantable-transfer.

Sir,

I have received, with a rude shock, your order No. A-22013/1/90-Adma.-I dated 22/8/90 transfering me from Lucknew to Madras. In this equaction I am submitting the following few lines for your kind - consideration:-

(1.) Since my joining at Lucknow on 26/12/1988 I have been requesting for transfer to shopel under the provisions of popurtment of Personnel, Min. of Muse Affairs office memorandus No. 23054/7/83-65tt.

(A) dated 3/4/85 which lays down the policy of the Gove. regarding posting of Musband a wife at the same station.

the same station.

(2) I joined the Division on 10/6/69. Since then for most of the period I remained away from my family due to posting at Putna, Siliguri, Delhi, Pune and duvenati etc. When the transfers a postings of the Administrative Officers were recently done, my case was not considered. However, as the posting at Lucknew being the nearest station to Bhopal was reasonably convenient to me. I some how adjusted at that time. But the order inquesting transfering no from Lucknew to Madres has totally shaken my confidence. Madras is not only for away from Bhopal but I will also have to face language and food problems, affecting my working efficiency. I will humply submitt that this uncertaintable transfer order may please be cancelled.

The charge of Lucknew will be handed, over lf my request is not considered from ably. Till then I an continuing to function at Lucknew as Administrative Officer.

Thenking you.

Datad: 27/8/1980

1-c. adv.

Yours faithfully
(G.K. Naschendi)
Adım. Officer.
Soni & Drama Divin.
Ludmov.

(52)

In the Central Admir.istrative Tribunal, Circuit Bench, Lucy O.A. No. of 1990

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No. A- 19012/2/88/S&D/LKO - 29. Song And Drama Division.
Min. of I & B, Govt. of India

116-A, Faizabad Road, Lucknow.

Dated 23/8/90

To

The Director, Song & Drama Division 15/16, Subhash Marg Darya Ganj New Delhi.

Sir,

+

Please find enclosed herewith a representation alongwith covering letter submitted by Sh. G.K.-Nagchandi, Administrative Officer against his transfer order number A. 22013/1/90-Adma.I dated 22/8/90 and subsequent relieving order vide No. A. 22013/1/90-Adma.I dated 27/8/90.

Yours faithfully

Encl: as above.

(B. P. Sinha) Regional Dy.Director.

Joby to Sh. G.K. In changi, Administrative Officer, John & Drama Division, Lucknow with reference his representation data 27/8/90.

/RG/

Regional seputy Director.

20/8/90